CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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- Are extra copies of the application with Annoxures filed ?
 - a) Identical with the Original ?
 - b) Defective ?
 - c) Wanting in Annoxures
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- 13, Have the file size envolopes bearing full addresses of the respondents been filed ?
- 14. Are the given address the registered address ?
- 15. Do the names of the parties stated in the copies tally with cation?
- to be translations certified to be ture or supported by an Affidavit affirming that they are true ?
- 17. Are the facts of the case mentioned in item no. 6 of the application ?
 - a) Concise ?
 - b) Under distinct heads ?
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- 16. Have the particulars for interim order prayed for indicated with reasons ?
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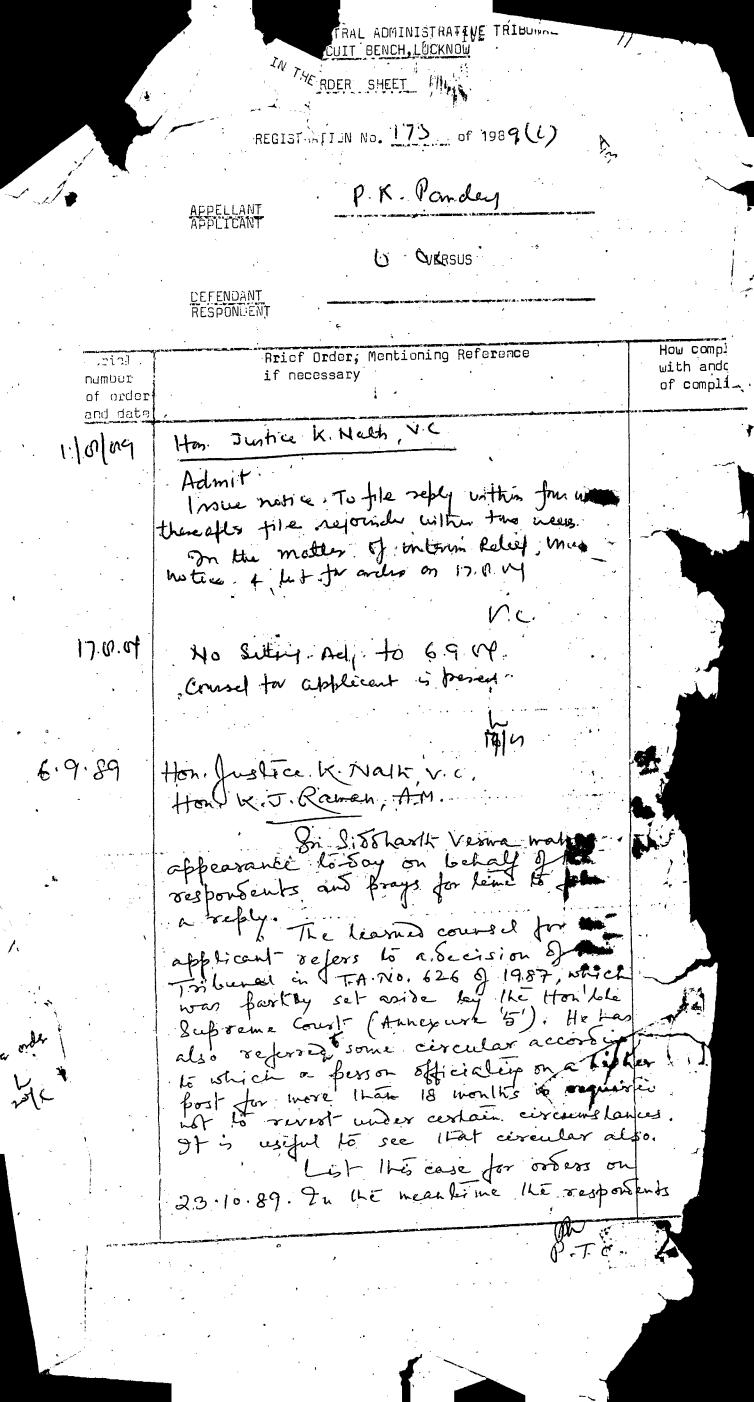
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THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW X. URDER SHEET REGIST -- FILN No. [27] of 1989. **VERSUS** DEFENDANT RESPONDENT Écria! Priof Order, Montioning Reference How complied number if necessary with anddat of order COL and data Mon Dustier K. Wath, Vc. None of the parties is present. dist for orders on 10-11-89. 9 In complian . Court's order of no reper 11 W.C. Istmitted to Hon'in D.K. Agramal, J B. Hon' un K Chrupya, Shir R.B. Panday excused for the applicant 10/1/89 and Show Siddhatha Varna coursel-for the respondents are fordents for the tobile Comba raply within 4 with. Allowed. det courter lie foiles within 4 weaks toutheh The explicant may bile say onder willet Quecity there after List his cope on 15-2-961 for heaving

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Deputy Registrar (J)

IN THE HON'BLE HENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH AT LUCKNOW

O.A. No. /73 of 1989(L) Pankaj Kumar Pandey ... Applicant Versus Union of India & others .. Respondents INDEX Memo of application 1 = to 260 Annexure No. 1 Copy of impugned order of reversion dated 2.9.88 3. Annexure No. 2 Copy of order dt 30.10.1977 4. Annexure No.3 Copy of notice dt. 15.2.82 Annexure No. 4 Copy of Court order dt. 16.2.82 5. Ann'exure No. 5 Copy of judgment dt. 1.5.89 passed by Hon'ble Supreme Court. Annexure No.6 7. Copy of certificate dt. 10.5.85 Annexure No.7 8. Copy of sankarkty list of persons Annexure No.8 Copy of list of persons 9. 10. Annexure No.9 Copy of list of persons 11. Annexure No. 10 Copy of order dt. 15.9.1988 12. Annexure No. 11 Copy of list of candidates appeared in the -12, 13.14 examination dt. 21.7.88 13. Annexure No. 12 Copy of order dt. 22.8.88

Copy of pay slip for the month of Oct. 88

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14. Annexure No. 13

16. Annexure No. 15

Copy of appeal

15. Annexure No. 14
Copy of previlege pass

- Annexure No. 16 Copy of reminder dated 31. D. 1988 26 4 27. 17.
- Bank Draft/Postal order Mumber 79 5589 18. dated 28-7-89 for Rs 50/-only.
- 19. Vakalatnama

Place:Lucknow Dated:

27/3/89

(R.B.Pandey) Advocate,

Counsel for the applicant 618-Jawahar Bhawan ,Lucknow

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH AT LUCKNOW

O.A.No. /23 of 1989(L)

PANKAJ KUMAR PANDEY, Aged about 55years, Sonof Late Sri Jamuna Pandey, Working asSClerk under by Controller of Stores, (N.R.) Alambagh, Lucknow

. Applicant

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Versus

- Union of India through its Secretary, Ministry of Railways, New Delhi.
- 2. General Manager/ Controller of Stores, N.R., Baroda House, New Delhi.
- 3. Dy. Controller of Stores, Northern Railway, Alambagh, Lucknow.

... Opp.Parties/ Respondents

APPLICATION UNDER SECTION 19 OF THE TRIBUNALS ACT. 1985.

DETAILS OF APPLICATION

1. Particulars of the order against which the application is made;

The above said application is being preferred before this Hon'ble tribunal against the impugned order of reversion dated 2.9.1988 passed by Opposite PartyNo. 3 also with a direction to determin the seniority of the petitioner on the post of Senior Clerk after declaring the result of the examination conducted on 4.3.1982 for the

P. K. Pointey Cip Antrois promotion of Senior Clerk in the pay scale of
Rs 330-560(old), 1200-2040(new). A copy of the
impugned order of reversion dated 2.9.88 is annexed
herewith as ANNEXURE No. 1 to this application.

2. Jurisdiction or the Tribunal;

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the tribunal.

3. Limitation:-

The applicant further declares that the application is within the limitation period prescribed in section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the case:

- in group IV as Khalasi on dated 3.4.1957 against a clear and substantive vacancy. The applicant however joined the post in group IV or Northen Railway in the year 1957. At the time of joining he was High School.
 - That the work and conduct of the applicant during the entire span of service in group IV as Khalasi was of such a high nature that none of the unsuitability of inefficiency came in the light against the petitioner and none of the

P. K. Pandey Lip rame Struss adverse entry has ever recorded or communicated to the applicant.

- by the applicant in group IV under Opposite Parties resulted further that the applicant was promoted on adhoc basis on the post of clerk vide order un dated 16.1.1974. The justice occurred against the petitioner when several juniors also having less standard of service were promoted adhocly as clerk prior to applicant is, already in the year 1972.
- to frame the panal for promotion amongst class IV to class III against prescribed quota of 33 \frac{1}{3}% in which on dated 22.6.197% a circular was issued for examination and the applicant also appeared and declared as qualified in the written sest. Thus expected to be made the promotion in class III was made and the pay scale of Rs 260-400 revised as 950-1500 by way of a panal.
- (5) That in the examination for promotion the petitioner appeared and the panal was declared on 4.11.1977 and the name of the petitioner inspite of passing written test has been declared as fail in the viva vice hence the name of the applicant in the panal of 4.11.77 was not included. Aggrieved with this act of Opposite Party No. 3 he made a detailed representation to Opposite Party No. 2

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and subsequently the said Opposite Party No. 2 summoned all the documents from the respondent no.3.

- representation the applicant was called for viva vice at New Delhi where he again appeared which resulted that in the panal of 4.11.1977 the name of the applicant was included on dated 30.10.78 along with 3 others. It is clearly stated that in the year 1978 on dated 30.10.1978 when the name of applicant has included for promotion of Clerk grade 260-400 in order of seniority with effect from 4.11.1977 in the same panal which was launched on said date i.e. 4.11.1977. A copy of the order dated 30.10.1978 is filed herewith as ANNEXURE No.2 to this application.
 - in the panal of 4.11.77 through an order of Opp.

 Party No. 2 on dated 30.10.1978, it is stated that the applicant was working adhocly on the post of Clerk with effect from 16.11.74 but the seniority was denied to applicant inorder to strict seniority of the panal in question i.e. 4.11.1977.
 - to panal of 4.11.1977 performed his duties without any unsuitability or inefficiency and in view of the seniority, work and conduct the applicant was further provided a chance of hearing in the examination dated 4.3.1982 conducted vide office order

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dated 15.2.1982. This was the examination conducted by the Respondent no. 3 for the promotion on the post of Senior Clerk in the pay scale of Rs 330-560(old) 1200-2040(new).

- as said in above paragraph the applicant also appeared in the examination of Senior Clerk which was conducted on 4.3.1982 and the name of the petitioner was placed at sl: no. 8 in the notice dated 15.2.1982. It is also stated that the examination what ever conducted on 4.3.82 for the promotion of Senior Clerk the result of the same is still pending without any decision or disposal. A copy of the notice for examination for the promotion of Senior Clerk dated 15.2.82 is also annexed herewith as ANNEXURE No.3 to this application.
- (10) That the applicant is in due hope that he may be success in the examination conducted on 4.3.82 but due to pendency of entire result the entire career of the applicant is still in dark while during this period many juniors have been promoted on the post of Senior Clerk after conducting further examination time to time by the respondent no. 3.
- (11) That the humble petitioner became surprise due to happening which came into existence some time in the year 1979 one Mr. Hari Shanker Maurya came into service of Opposite Party No. 2

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by direct recruitment through commission in class III as Clerk. It is also stated that in panal dated 4.11.1977 the name of 9 persons have been included on 15.3.80 by the order of Opposite Party No. 2 and on 18.3.1980 by the order of Opposite Party No. 3. Mr. Maurya has not been considered in the examination dated 4.3.82 and by aggrieving the said Mr. Maurya had filed a writ petition no. 1183 of 1982 befor the Hon'ble High Court of judicature at Allahabad, sitting at Lucknow after challenging the seniority of these 9 persons whose names have been included on dated 15.3.80,18.3.80 in the strict seniority of panal dated 4.11.77 and also the name of the applicant has been included already on 30.10.78.

(12) That in the above said writ petition filed by Mr. Maurya, the Hon'ble High Court was pleased and on dated 16.3.82 issued an interim order by directing that tri Maurya be allowed to participate in written test. A copy of the order passed by the Hon'ble High Court dated 16.3.82 is filed he rewith as ANNEXURE No.4 to this writ petition.

(13) That in view of the direction of the Hon'ble High Court dated 16.3.83 the Opposite Parties took written test of Mr. Maurya which further resulted that the result of entire examination dated 4.3.82 is pending without any

P. K. Pandey Sig Heris disposal or announcement. The applicant who appeared in the above said examination is also suffering still as the applicant has never arrayed a necessary party in the writipetition. Hence according to the legal terminology the applicant cannot be suffered for pendency of the result of the examination dated 4.3.82 which is still pending as stated.

- That after coming into force of Central Tribunals Act, 1985 the writ petition no. 1183 of 1982 has been transferred to the Hon'ble Central Administrative Tribunal of its Allahabad bench which was decided on 14.12.87 of its T.A.No. 626 of 1987
- Hon'ble Central Administrative Tribunal vide its judgment dated 14.12.87 the impanalment of the name of the 9 other persons as respondent in the above said case dated 15.3.80 and 18.3.80 was quashed. It is also stated that the notice for examination dated 15.2.82 in which examination was conducted on 4.3.82 was also quashed. It would very pertinent to mention in this regard that in the examination dated 4.3.82, 34 persons have been appeared and they have not been made a necessary party in the writ petition no. 1183 of 1982 and T.A.No. \$626 of 1987.

(15) That inview of judgment dated 14.12.87 the aggrieved respondents went to Hon'ble

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Supreme Court vide S.LP. No. 11488 of 1989. Under the S.L.P. the said Hon'ble Supreme Court was pleased and on dated 1st May. 1989 a special le ave was granted and regarding the impanablment of the name of the 9 persons along with the examination dated 15.2.82 what ever set aside by the Hon'ble Central Administrative Tribunal, that part of the judgment has further been set aside by the Hon! ble Supreme Court, vide its final judgment dated 1.5.89. In these circumstances it is crystal clear that the result of examination dated 4.3.82 which was conducted through notice dated 15.2.82 was declared as a legal and justified in view of the Hon'ble Supreme Court judgment. Now in these circumstances, it is obligatory upon the parties to declare the result of examination dated 4.3.82 in which the applicant was participated also. It would further pertinent to mention that till the result of examination dated 4.3.82 is not declared the applicant could not be inforced to appear in another examination along with his juniors what happened in the year 1988. against the applicant resulted another grievance. A photostat copy of the judgment of the Hon'ble Supreme Court dated 1.5.1989 is also annexed herewith as ANNEXURE No. 5 to this application.

(16) That taking of this factual position against the examination of 15.2.82 which is still pending as said, ultimately the applicant was promoted adhecly on the post of Senior Clerk.

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with effect from 19.4.83 in pay scale of Rs 330-560 (01d) and 1200-2040 (new).

(17)That the humble applicant continuously worked on the post of Senior Clerk in the payscale mentioned as above up to 65 months while there is a series of circulars issued by time to time by Railway Board protecting the matter of incumbents who worked adhocly on any specific post more than 18 months, they cannot be reverted without initiating departmental proceedings under rule 6,9, and 10 of the Railway servant (D&A) Rules, 1968. In this regard, the Hon'ble Central Administrative Tribunal has also decided many cases and the protection was given to those employees who continuously worked more than 18 months and reversion order in this regard has been set aside. The applicant's case is also similar in accordance with the same legal footing as after rendering 65 months of continuous service his reversion on the post of Junior Clerk in less pay scale of Rs 950-1500 (New) 260-400(old) is totally bad.

order the humble applicant also completed necessary training for Senior Clerk and a certificate in this regard dated 10.5.1985 issued by the Head Master of training institute is also annexed herewith as ANNEXURE No.6 to this application.

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- (19)That the main grievance by which the applicant is aggrieving that inspite of clear instruction/direction of the Hon'ble Segrence High Court regarding declaration of result of examination conducted on 4.3.1982 the respondent no.3 time to time made several promotions of junior persons on the post of Senior Clerk in pay schae of Rs 1200-2040 . It is also stated that Several juniors have been promoted up to the post of DSK III and Headclerk. In sake of evidence the list of persons much junior than the applicant who have been promoted vide order dated refrectives 16th May, 1985, 13th April, 1988 on the post of Senior Clerk is also annexed herewith as ANNEXURE No. 7.889 to this application.
- have further been promoted on the post of Senior Clerk vide order dated 15.9.88. A copy of the order dated 15.9.1988 is also filed he rewith as ANNEXURE No. 10 to this application, to show that how in discriminatory treatment, the Opposite Party No. 3 repeatedly acted in violation of Arts. 14 and 16 of the Constitution of India.
- that it would very pertinent to mention that the applicant as stated was appeared in the examination dated 4.3.82 in view of the notice dated 15.2.82 and the result of that examination was not declared, without any decision is pending ultimately on 30.6.88 and 17.8.88 the Opposite Party No. 3 again issued notices conducting

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(11)examination on 21.7.88 and 17.8.88 for the promotion of Senior Clerk in the pay scale of Rs 1200-2040. In this examination the applicant legally cannot be compelled to face again while he was a bonafide candidate already appeared in the examination dated 4.3.82. Even though under certain threatening and pressure for taking ill manner the applicanting was appeared in the said examination. A copy of the list of candidates appeared in the examination dated 21.7.88 is also filed herewith as ANNEXURE No. 11 to this application

That in consequent of examination dated (22)21.7.88 in view of notice dated 30.6.88 the result was declared on dated 22.8.88 in which the persons belonging to general quota have been declared as qualified and 19 of Scheduled caste candidates also declared as passed in the said examination. It is also stated that the six persons have been declared as unsuccessful candidates along /one Scheduled Caste candidate. By virtue of this result the reversion of the petitioner has challenged vide Annexure no. 1 which was passed inarbitrary manner and the previous services were also not credited whichhave been rendered by the petitioner, in the result., and also entire seniority and suitability has been thrownout. In fact the Opposite Party No. 3 under malafide intention declared the result and the applicant has been declared as unqualified candidate in the said examination. A copy of the order dated 22.8.88 is also filed herewith as ANNEX RE No. 12 to this application.

P. K. Pander ANNEXURE NO Sop Alvord Eng

(23) That as already stated the reversion of the applicant took place on 20.9.88 and the applicant was reverted in the pay scale of R950-1500 and further his pay was fixed on pay scale of Rs1225/-. It is also stated that prior to this reversion none of the departmental proceedings etc. has been initiated while admittedly the applicant had rendered the services on the post of Clerk with effect from 19.4.1983.

That the impugned order of reversion dated 2.9.88 is also illegal, arbitrary and bad in law while the applicant was reverted in pay scale of Rs 950-1500 where as one Scheduled caste candidate namely Sri Padam Lal who also declared as unsuccess candidate became reverted but further allowed to work on the same post in the same pay scale. It is also stated that said Sri Padam Lal now at present has further been promoted on the post of Headclerk, who is working in thepay scale of Rs 1200-2040 Without any implementation of reversion order dated 2.9.1988. In this regard it is also stated that in view of length of service Sri Padam Lal is much junior than the applicant and discriminatory treatment in the same order of reversion is showing the arbitraryness, illegality of the impugned order in violation of Art. 14 and 16 of the constitution of India, read with service rules, known as Railway Servants (D&R) Rules, 1968.

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(25**)** That the impugned order dated 2.9.88 whichis under challenge in this application is still mut implemented by Opposite Parites their own as the petitioner is working on the same post but the salary of the post in question is not being It is well settled view of law that none of theincumbent can be denied for the salary on the post where he is rendering his job. In fact the impugned order of reversion is still not implemented but under malafide intention, there is an apprehension that the same may be exercised while admittedly the applicant is much senior. suitable and a qualified candidate in view of the examination already conducted in they ear 1982. The applicant is still working on the post of Senior Clerk but he had been deprived the pay scale of Rs 1200-2040 applicable for the post. In sake of evidence it is stated that respondent no. 3 who issued the privelege pass on dated 21.1.89 and declared that the applicant is Senior Clerk. Subsequently the pay slip of October. 1988 has been issued by Respondent no. 3 and thepetitioner is shown as Senior Clerk but the salary which allowed is thepay of reverted post. In all respect it is crystal clear that the Opposite Party No. 3 by their own mind admitting this factual position that the petitioner is still senior clerk but without salary for the post on which he is working actually. A copy of the evidence i.e. pay slip of October, Band previlege pass dated 21.1.1989 is filed herewith as

ANNEXURE No. 13 and 14 to this application.

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(26) That by perusing the entire factual and legal position, it is crystal clear that the applicant is workingon the post of Senior Clerk but in view of the reversion order he has been reverted in the pay scale and his entire length of service, seniority hasnot been considered. The impugned order in accordance with admission of Opp. Parties is also not implemented as yet but there is an apprehension that the petitioner canbe reverted and the order dated 2.9.88 will be implemented in future. As such in these circumstances the impugned order against the petitioner is not sustainable.

the impugned order of reversion made an appeal /representation to respondent no. 2 after disclosing all the legal and factual position on dated 6.9.88 but the same is still pending before the authorities without any addudiction. A copy of the appeal dated 6.9.88 is also filed herewith as ANNEXORE No.15 to this application.

has not been redressed by respondent no. 2, the humble applicant on dated 31.10.1988 preferred a reminder to said authority but that too has also not been considered or decided and representation is still lying pending. A copy of the reminder dated 31.10.1988 is further filed herewith as Annexure No.16 to this application.

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- tion/appeal of the applicant, the respondent no.3 further day to day making irregularities and promoting junior persons on the post of Senior Clerk.

 The case of the applicant has not been considered in the light of this legal footing and in discriminatory treatment of the Opposite Party No. 3 is certainly illegal, violative of Arts. 14 and 16 of the Constitution of India.
- That in view of the legal and factual position the respondent no. 3 always time to time conducting examinations and made a remark that these promotions shall be depend on the subject of the decision of the pending court cases. Regarding the pending court cases, the matter has been benalised by the Hon'ble High Court in the S.L.P. as already filed, thus it is crystal clear that what ever the examination conducted in the year 1982 is declared as legal one. The obligation goes to Opposite Party No. 3 to declare its result after receiving the judgment of the Hon'ble Wish Court, but nothing is being done inspite of repeated request by the applicant and further many efforts of the applicant.
- That relating to the grievances of the applicant, if the result of 1982 is declared certainly he shall be treated as Senior Clerk inview of that examination and all those periods rendered by him adhocly shall becredited in computing the

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semority in such a manner that the applicant has been ignored deliberately by all the benefits attaching to the post as his legal right.

of retirement hence in these circumstances, his reversion vide impugned order dated 2.9.88 is nothing in the eyes of law except the penal consequences. Similarly the junior persons have been adjusted by the own will of the respondent no. 3 and ouster of applicant from their legal rights is an arbitrary action of the Opposite Party No. 3 liable to be challenged and deserves to be set aside with benefit of promotion to provide the pay scale of Rs 1200-2040 with effect from 19.4.83.

made an illegality that certain persons have been promoted whose names were not malled in the examination dated 21.7.38 even though in the list of promotion dated 22.8.88 the said persons have been promoted askar. For the sake of evidence the name of Sri Lalta Prasad is being mentioned who have been placed at sl. no. 57 in the list of successful candidates. While his name is not mentioned in the notice dated 30.6.88 (Angazure no...) thus arbitraryness of the Opposite PartyNo. 3 for is apparently looked into to show that the petitioner the deliberately, discriminatory treatment had been played without adopting the legal proceedure under malafide intention.

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(34)That in the instant case the petitioner's grievance Has repeatedly stated in the above said fact and circumstances that he has been reverted illeally after ignoring his all the legal right and in accordance with the choice and own mercy of respondent no3 the junior persons have been promoted time to time after conducting examination inspite of clear instruction in the interim order passed by the Hon'ble High Court. Lastly in view of Supreme the decision of the Hon'ble Wigh Court in S.LP. No. 11488 or 1989 the implementation has not been carried out and the result of 1982 examination is still pending without any announcement. The applicant came to know through some reliable sources that the proceedings of the examination held on 4.3.82 are missing. The applicant is a qualified candidate appeared in the said examination and also in due hope that he may be declared as a qualified candidate, and if the result is being announced. Hence in these circumstances he cannot be compelled to face the examination of 21.7.88 during the said period as sub judice matter entirely. Thus the Opposite Parties adopted the wrong mode promoting many junior persons on the post of Senior Clerk after ignoring the rightful claim of the applicant and many others. The decision of the Hon'ble Kosh Court is binding upon but it has been denied for its implementation as withholding result of 1982 examination. Thus in all circumstances, the Opposite PartyNo. 3 acted arbitrarily illegally discriminatory and with malafide intention

against the applicant in bias manner. Due to the

pendency of the representation and repeated reminder

Sig Bueis P. F. Pander the matter is still pending without any response which further goes to show that for the petitioner an illegality has been done at this stage while the petitioner is at the verge of retirement in very near future.

5. Grounds for relief with legal provisions:-

- in the cadre of clerk in the pays cale of Rs260-400. as he was appointed in the panal dated 4.11.77. Wide a notification dated 15.2.82, the applicant was participated in the examination dated 4.3.82 and the result of the said examination is pending. without any decision which is arbitrary and bad in law.
- ii. Because in the judgment vide this tribunal in T.A.No. 626 of 1987 what ever the result of examination dated 4.3.82 was set aside as further decided by the Hon'hie Supreme Court in the S.L.P. and the order of the Central Administrative Tribunal has been set aside. Hence it is obligatory upon the Opposite Party No. 3 to declare the result of 1982.
- iii. Because the applicant was not a party in the writ petition no. 1183 of 1982 or T.A.

 No. 626 of 1987, hence for him the result cannot be restrained.

Lig Denik 1v. Because

Because in view of the examination of

4.3.82 the applicant is entitled to get the promotion on the post of Senior Clerk in the pay scale of Rs 330-560.

- Working as Senior Clerk in the pay scale of Rs 330-560 and completed about 65 months, hence the reversion order of the applicant violating the mandatory circulars is sued by Railway Board time to time and also against the railway servant D&A Rule 1968 without initiating any departmental proceedings.
- vi. Because the applicant is entitled to regaining his seniority on the post of Senior Clerk with effect from 19.4.83 after declaring result of 1982.
- vii. Because in view of many Railway Board circular which provides the benefit to incumbent who rendered more than 18 months of service in a post adhocly may not be reverted without any departmental enquiry on allegation of misconduct etc. as such the applicant's suitability cannot be tested twicely.
- viii. Because many juniors than the applicant have been promoted on the post of circular in the pay scale of Rs 330-560 after clear direction of Hon'ble HighCourt regarding result of examination held on

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4.3.82. Thus the act of Opposite Party No. 3 is arbitrary and violating the provisions of Arts 14 and 16 of the Constitution of India in similar situation.

ix. Because in view of the judgment of the Hon'ble Supreme Court dated 1.5.89, this is binding upon the Opposite Party No. 3 to declare the result of examination conducted in the year 1982

- promotion in his commond acted arbitrarily and also in discriminatory treatment many of the juniors have been promoted on the post of fether headclerk or D.S.K.3.
- Elegally by putting pressure and threatening was compelled to participate in the examination conducted vide notice dated 30.6.88 held on 21.7.88.
- were not called in the examination have also been promoted after ignoring the rightful claim of the applicant in discriminatory treatment which is bad and illegal.

P. K. Pandey Sy sportso xiii. Because the impugned order of revession dated 2.9.88 is wrongly passed against theapplicant being a senior incumbent in the cadre of semorclerk and his entire length of service, suitability has not been considered.

xiv. Because on the basis of seniority, length of service, the petitioner cannot be declared as unsuccessful candidate while he wad rendered his continuous service for more than 65 months adhocly resulting that the applicant's suitability was tested automatically.

minatory treatment has been done and being a junior person Sri Padam Lal who had also been reverted is continuing again officiating on the post of headclerk in the pay scale of Rs 1209-2040, while the applicant has been reverted in lower scale of 950-1500 at the stage of Rs 1225/-.

Because the discriminatory treatment of Opposite Party No. 3 is quite clear and by perusal of the impugned order also the order is arbitrary bad in law.

xvii. Because the applicant is still working on the post of Senior Clerk but without salary attaching to post, hence it is clear that the reversion order passed by Opposite Party No. 3 is not implemented as yet.

P. K. Tandey Slip orient

(22)

of law none of the incumbent can denied for the salary on the post he worked. As such by own admission of Opposite Party No. 3 has designated and working on the post of Senior Clerk but the salary for the post of Junior Clerk is given is bad in law and illegal.

xix. Because in view of the result dated 22.8.88 the applicant has declared as unsuccessful candidate is illegal and bad inlaw.

along with that reminders have also not been considered by the Opposite PartyNo. 2.

is that the applicant is working on the post of Senior Clerk and he could not be denied for the salar attaching to the post.

xxii. Because now there is an apprehension for the applicant that the Opposite PartyNo. 3 would revert the petitioner from his post also.

ength of service date of birth is at the verge of retirement in very near future hence there is an illegality for his entire career by way of impugned order of reversion and it is liable to be set aside. and in all respect the act of Opposite Party No. 3 is violating the principle of natural justice.

P. K. Pondey Lip swell

6. Details of remedy exhausted;

The applicant declares that he has availed all the kragakaraties remedies available to him under the relevant service rules etc;

- of reversion the humble petitioner firstly made a representation/appeal to Opposite Party No. 2 on 6.9.88 through pro per channel it was also received by the office of Opposite Party No. 3 on same day i.e. 6.9.88. A copy of the appeal/representation is already filed as Annexure No. 15 to the application.
- (ii) That the reafter the applicant after awaiting maximum time, when the Opposite Party No. 2 did not decided the perding representation preferred a reminder dated 31.10.88 (Annexure No. 16) hence the application is well within time in accordance with law.
- 7. The matter is not previously filed or pending without any other court;

The applicant further declares that he had not previously filed any application, writ petitor or suit regarding the matter in respect of this application has been made before any court or any other authority or any other bench of the tribunal

P. R. Pandey Sig Hiered nor any such application, writ pettion, or suit is pending before any of them.

Relief sought: -8.

In view of the facts and grounds mentioned in para 4&5 of this application, the applicant prays for following relief;

- (A) That this Hon'ble tribunal may be pleased to very graciously set aside the impugned order of reversion dated 2.9.88 contained as Annexure No. 1 by declaring its null and void and the applicant be allowed to work on the post of Senior Clerk. in the pay scale of Rs 1200-2040. Subsequently the applicant be given all the arrears, seniority and other benefits attaching to the post of Senior Clerk along with consideration of further promotion in view of seniority length of service.
- That the Opposite Parties be directed to declare the result of examination conducted on 4.3.82 vide notice no. 15.2.82 in view of Annexure.3 of this application after summoning the record from the Opposite Parties subsequently the applicant be provided all the benefits of senior clerk with effect from 2.4.83 and theadhoc services rendered by him be credited for the purposes of determination of seniority on the post of Senior Clerk in the pay scale of Rs 1200-2040.

P. K. Yandey Sig priers

(C) That any other and further relief which this Hon'ble court deems fit and proper may also be awarded in favour of petitioner along with cost.

9. Interim order if any prayed for:

Pending final decision, on the application the applicant seeks the following interim relief;

That on the basis of facts and circumstances, grounds mentioned in the application along with its annexures, it is most respectfully prayed that this Hon'ble tribunal may bepleased to issue a suitable direction/order that the applicant be allowed pay scale of Rs 1200-2040 for the post of Senior Clerk as he working on that post without implementing the order of reversion dated 2.9.88 contained as Annexure no. 1 in the interest of justice.

10. The humble applicant wants oral hearing through his counsel.

Particular of postal order;
Postal order No. D. 79558 dated 28 7/85
for Rs 50/- only.

VERIFICATION

I, Pankaj Kumar Pandey, Aged about 55 years Sonof Late Sri Jamuna Pandey, Werking as Senior Clerk in the office of Dy. Controller Stores,

Alambagh, Norther Railway, Lucknow do hereby verify that the contents of paragraphs 1 to 11 are true to

P. K. Pandey Sy owns my personal knowledge except para-5 whichis true on the bas s of legal advice received and that I have not supressed any material facts.

Application is being provided vide notification No. A-A.T. 11019/44/87 dated 11th October, 1988.

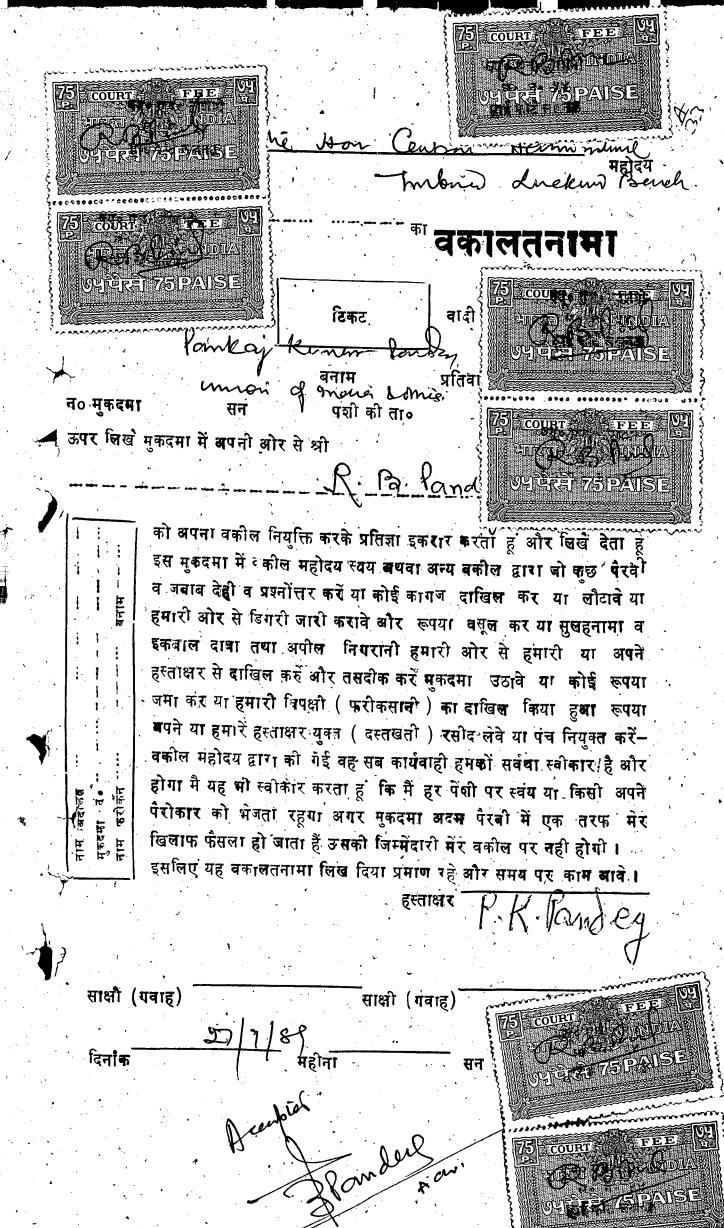
P. K. Vardey
SIGNAT RE OF THE APPLICANT
Sig Dienos

Place Lucknow

Dated: 27/7189

(R.B.Pandey) Advoca**te**,

Counsel for the petitioner



for the Post of Senior Clerk are reverted as Clerk Grade
Re-950-1500 (RFS) on Pay Re- shows against each to
C.L. Mane
Off Section
Off Section Pay on Reversion weeks
Ledical

1. Sri Raza Hand Yaday -do- (222) Re 1 300/-

2. " Tel Bahadur Singa DSK/III- To b o filled by A@S/VIE.

Do Pankaj Kumar Pando Sr. Clerk Rt. 1225/-

4. 6 Braha Butt Miara Offg. 2r. Rs.1150/- Clerk/Adhoe

5. " T.M. Tewari SDC/Adhoe Re-1250/-

Bri Padam Lal Orficiating H d. Clerk of CB Depot who is Scheduled Caste candidate after failure in test of br. Clerk is reverted from H d. Clerk but allowed to work as Sr. Clerk on adhoe basis on Pay Rs. 1520/- Per month in Scale Rs. 1200-2040(RP) for in service training for six months from 9.9.188.

M. W. W.

for by. Controller of stores, ANV.

Copy to the following for information and no seesary action said as ASPS/TPP_AMV.

6. Parties concerned.

7. Leave Clerk & Pass Clerk.(8) DSK/GD.

9. O.S./(Genl)

for By. Controller of atores.
N.Rly. lambagh/Lucknow.

Raj. 20/9

Pankaj kumar landey P. K. Pandey

Mestes

त्र आमिश्रिता प्राचित्र

पंचन द्वार वारेषः - ४ - प्रारं माद हानेक

NORTHERN RAILWAY:

Office order No.E/38

DATED: 30.10.78

In continuation of office order No.E/321 dt 4.11.77& E/162 dtd 4.4.78 the following four persons as decided by the General Manager(P) letter No.145E/38544/L stores SSB(W), dt '27.x.78 are placed on the bottom on the panel of Clerks grade E260-400(RS) against ClassIV quota declared vide O/Order No.E/392 dt 4.11.77 and E/102 dt 4.4.78. The four vacancies of Clerks utilized account of provision of these four persons will be counted afainst the future vacancies against Class IV quota.

1)Shri Pankaj Kumar Pandey T.No.554 2)Shri T.N. Tewari T.No.153 T.No.153 3)Shri Sankata Pd. T. No. 571 4)Shri Mohan Lal Singh T.No.457

> sd/-Dy.Controller of Stores Alamia gh/Lucknow.

Copy to the following for information:-

1)Dy.CAO(W)/AMV-LKO.
3)Leave Clerk/OE.

(2)HC/Bills. (4)Leave Clerk/LE

5)T.K./A MV.

(5) Parties concerned.

Dy.Controller of Stores, Alambagh/Lucknow.

क्रम्य क्रमाट कार्नुष

No. 247

אומי שווה 2541)atel: 15-2-82.

The following clarks grade 4s. 260-400(30) are required to appear in the written suitability test for promotion as senior election grade 3s. 350-560(10) at 12-30 hrs. on 4.3. 1982. They whear bir their oun pen or pencil. The answer book will be sup Hed by this office. .

2 37	- no	Désignation	Station.
<u> </u>	THE CONTRACTOR OF THE CONTRACT		VMV
1	Sh. Rom Chander S	X +	
2.	Sh. Sachha tal	-d o-	CiiB.
3.	Oh. Kam Ghulam Yadav	-d o-	AMV.
4.	Sh. Bej Jahadur Singh	r-do-	AAH
5.	Sh. Radhey Shyam	-a o- √,	MV.
6.	Sh. Pannal Lal	÷4 0− %	AMV.
7.	Sha Uma Shanker	-d o-	AMV.
8.	sh. Pankaj Kumar Pande	ey -10-	-do-
9.	Sh.Bal Lishore	- €0-	-de-(B
10.	Sh.C.f.Pandey	-ते ० -	Agg-V
11.	Sh.B.D. dsra.	-do-	-10-
12.	Sh.K.N. Jalvia	-d o-	WA XIS
13.	sh.Gulshan Ial	-d 0-	CB.
14.	Sh. Putti ial Yadav	-d o-	AMV
15.	Sh. Ram Shanker	-d o-	CB.
16.	Sh.R.D. Saxena		IMV . N
17.	Sh. Ram Milan Tewari	-do-	ANV.
18.	Sh. Sheo Balak Sh. L.H.Sharma	-do-	. .03 • • • • • • • • • • • • • • • • • • •
19.	Sh. Jaglish rd. Sriva		· VIIA
20.	Sh. Rama Shanker	-d 0-	CNB.
22.	Sha Baboo Singh	-do-	AMV.
23.	Sh. Ram Adhar Singh	-do-	4.7.
24.	sh. Radhev Lal Yadav	-u o-	AMV. TPP
25.	Sh. Jang Bahadur Shuk	14 15 y 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	CB/DSI
26.	Sh. P.M. Tewari.	-a 0-	CB.
27,	Sh. C.N. Pripathi	-d o-	CB.
2 8.	3h. Bankata Prasad	-do- ·	
SC C	ANDI JAPE	· *; ·	
1.	Sh.Tulsi Ram	Clerk	AMV.
2.	Sh. Puran Masi	-d o	AMV •
3.	Sh. Jawahar Ial	-do-	ATV
4.	Sh. Kamta Prasad	-d 0-	VIN.
5.	Sh. Mannu Ram	-do-	CB.

Dy.Controller of Stores, Alambagh, Lucknow.

Sh. Shy m Sumer

Cony to the following for information & N/action:1. (COB/CB, OBL, VYN, CNB, AFO/TPP) They will please spare the staff work no underthem. 2. All section Incharges. staff working under 3. 0.3/Jenl. He will please arrange to the answer books santing arrangements.

प्रकार क्रिकार वास्त-

AN. I

IN THE HIGH COURT OF JUDICATURE AT ALLAHAEAD (INCKNOW BENCH)

L_U_C_K_N_O_W

C. M. APPLICATION NO. 2380 (7) of 1982

In re;

Writ retition No.1183 of 1982.

Heri Shanker Morya

Applicant-petitioner

Union of India and others

Opp-Parties.

Application for Stay

Lucknow Dated: 16.3.1982.

Hon ble K.S.Varna,J. Hon'ble S.S. Ahmad J.

Issue notice.

From a perusal of the stoy application it appears that the test conducted in surguence of the notice was to take place on 4.3.1982. A supplementary affidavit has been filed to indicate that the test is continuing and the manext date is inkely to be fixed next week.

If that is so, the petitioner shall slso be permitted to participate in the test and the result shall not be announced unless the petitioner has also been allowed to appear in the test.

16.3.1982.

पंत्रक कामार थाने - वागान- ग्रांत काम दीरीमा

IN THE SUPREME COURT OF INDIA

183547

84

CIVIL APPELLATE JURISDICTION

AN-V

CIVIL APPEAL NO.

OF 1989

(Arising out of SLP (Civil) No. 11488-89/89)

5

Ram Milan Tiwari & Bs.

.. Petitioner/appellants

Vs.

Union of India & Urs.

.. Respondents

ORDER

Special leave granted.

for both the parties. The Tribunal was not right in setting aside the promotion of the appellants. That part of the order is set aside. However, the seniority of respondent No. 4 shall be protected and he may be promoted retrospectively. Consequential benefits shall be given to the appellants.

The appeal is disposed of accordingly. No order as to costs.

(G.L. CA)

Sch J.

(K.JAGANNATHA SHETTY)

NEW DELHI; May 1, 1989.

1

Alcoboto Alc

P. K Pandey

प्रेंग्ड क्रास्ट पार्टिप प्रतिपत काम द्वारिया कर AN-VI-

प्रमाणित किया जाता हं कि श्री/धोर्यती प्राप्तिम क्यालय आसम्बार विवास कर्ति के अप्रीपिट से प्राप्तिम में उत्तीर्ण हुए/हुई। विवास क्रियोजित क्रियंचि क्रियोजित क्रयोजित क्रियोजित क्रयोजित क्रियोजित क्रियोजित

P. K. Pandey

Allohor

कानं- नेस्ट्रीयं- प्रा क्लानिक एर लिवति

वक्तं क्षार कार्यः - वताः -

Northern Reilway.

Office of the Dy.C.O.S./LIV

No. 20-3 /6 Nay 1985.

X Shri S.K. Misra-I, Clerk/ANV. Smt. Mehar Fatime, -do-Shri Girja Shankor Sorker, Clerk/IPP/AMV. Nohadeo Pell, Clark/AMV/TPP VI A.M. Molviyo, Clerk/AMY Rajendra Pd. -do--M. I. Sharma, -do-v Sudbir Kurar, Clerk/TPP/AMV H.P. Singh, R.P. Tewari, Clerk/MV.~ -10- -V11 Dhir Singh Maurya, Clerk/TPP/AMV. Vii S.K. Singh, Clerk/DSL/CE. Χn K.C. farena, Clerk/CB, Kishi Fd., Clerk/AMV; ×π Kiehi Pd., V.S. Singi, Χn v.S. Singh, Glark/GB. - Mohl. Yunus, Clark/AMY. Χ'n VII XSmt. Shahin Anjum Siddiqui, Clerk/CB. Shri O.S. Verma, Clerk/AMV. Anil Kunar-II -do-1-41 1-FF S.A. Mishwa-II-do-1 K.K. Srivastava, Clerk/CB. Banwari Lel, Clerk/AMV. M R.K. Gautam. -10 --M N.K. Srivastava, Clerk/CNB. كانسا S.X. Erivastava, Clerk/AMV.

Sub: Selection of serving graduate Clerks grade &. 260-400 (RS) for the post of Sr. Clerk gfade &. 330-560 (RS) against reserved quota of serving/employees. /Graduate

The Selection for the post of Sr. Clerk grade k. 330-560 (RS) against graduate quota of serving employees is scheduled to be held in Baroda House (Annexi I) N.Rly., New Dolhi on 02.6.1985 at 10.00 hrs. You are informed to attend the written examination on the scheduled date time and place fully prepared alongwith the certificate on the enclosed proforma duly filled in and signed by APO(S)/AMV through P/Branch. You should report at 09.00 hrs. on 2.6.85 to Supdt. (Estt.) (Recruitment G.M.(P) Office, New Delhi positively. You should also carry with you restal order if the same was not submitted by you at the time of applying to appear in the selection. You should also carry with you one Paes-port size of Photograph duly signed by ATO(S)/4MV.

You should note that if you fail to attend the selection on the school duled date and time, you will loose your chance and no second date supplimentary selection will be allowed.

P. K. Pandey

Arober TIC

(Contd2)

You should submit 2 Passport size of Photograph in this Office latest by 24.5.85, so that the same should be attested and one photograph wixed in the spreferor.

r Controller of Stores

/ Dy. Controller of Stores, N.Rly., Alabbagh, Luckney

Copy to the following for information. They should spare the staff and issue necessary pass to susble them to attend the test and comply with the oriens.

- 1. The G.M.P)/N.Rly., Ed. Qrss Office, Baroda House, New Delhi, in reservoirs to his letter No. 220E/1845-Rectt. dt. 8.5.85. The many of Sand G.L. Bajgad appearing at Sl.No. 21 of the list of applicants sent to you was omitted in your letter which may please be corrected.
- 2. The DUOS/DE/IFC.
- 3. The ACOS/DSL-OB.
- 4. ROOS/BDD-ONB, VYH & MGS.
- 5. ASES/IPP/AMV/LEO.
- 6. HC/Yess/AMV.

P. K. Pandey

Medica the

प्रकेश क्षार प्रायान न नाम कर्या प्रकार राष्ट्रिक



An-VIII

L right

Northern Railway.

Office of the Dy.C.O.S./AMV

Dated: 15 Oct. 185 262

In terms of G.M. (P)/nDLS letter No. 220E/1843-Pt.II (Rectt.) dt. 23.9.85 the following Clerks of this Office have been placed on the provisional panel of Sr. Clerk grade 18. 330-560 (RS) on the basis of selection of serving graduate. The names are in order of merit.

Clerks.

_		and the second s	Merit No.
1. 3. 4. 5. 6. 7. 8. 10. 12. 13. 14. 15. 17. 17. 17. 17. 17. 17. 17. 17. 17. 17	11 11 11 11 11 11 11 11 11 11 11 11 11	Krishan Kumar, -do- (AMV) Ram Tahal Tewari -do- (") S.K. Srivastava, Clerk (AMV) Om Shanker Verma -do- (") Sudhir Kumar, Sr.Clerk (") Sunil Kumar Singh, Clerk (CB) Anil Kumar Gupta, -do- (AMV) K.K. Shrivastava, -do- (CB) S.C. Tripathi, -do- (AMV) B.L. Prajapati, -do- (AMV) Hausila Pd. Singh, Sr.Clerk (SR.K. Gautam, Clerk (AMV) G.L. Bajpai, Clerk (AMV) M. Mehar Fatima, Sr. Clerk (AMV) N. K. Shrivastava, Clerk (GNB)	75 84 98 136 145 177 178 179 187 189 193 202 205
1.08	TALIA	.M N M M M M M M 1	

The following are already officiating as Sr. Clerk on adhoc basis.

```
2. Mahadeo Pal.
2. Krishna Kumar.
3. Ram Tahal Tewari.
4. Sudhir Kumar.
```

6. Smt. Mehar Fatima.

7. Shri Gurja Shanker (SC)

The following are appointed to officiate as Sr. Clerk on Pay & 330/-in scale & 330-560 (RS) w.e.f. U8.10.85 and retained in their Sections/

3. "S.K. Shrivastava, Clerk/AMV. (2)/Om Shanker Verma, Clerk/AMV. (2)/Om Shanker Verma, Clerk/AMV. (4) Anil Kumar, Clerk/AMV. (6) S.C. Tripathi, Clerk/AMV. (8) R.K. Gautam, Clerk/AMV. (8) R.K. Gautam, Clerk/AMV. (10) N.K. Shrivastava, Clerk/CME.

for Dy. Controller of Stores
N.Rly., Alambagh, Lucknow

Copy to the following. (1) The CM(P)/NDLS. It is certified that Shri G.L. Bajpai was appointed as Clerk in this Office prior to 31.10.83.

(2) The SAO(W)/M.Rly./AMV & CB. (3) The DCOS/CB, ACOS/ETD/CNB, ACOS/DSL/CB, and ACOS/MGS & VYN. (4) The Section Incharges concerned. (5) HC/Bills/Leave & Pass. (6) The parties concerned.

P. K. Landey Alested TIC

द्वाकात १०३ म्हामान्द . ह

त्रेया क्रियार वाप्रत - अगम - मिर्म अम्म श्राप्त

Aw- I

NORTH BRN RAILWAY:

Office of the, Dy. Controller of Stores, N.Railway, Alambagh/Lucknow.

Offico Order No.E/ 77. Dated: /3 April, 1988

The following employees are appointed to officiate as Head Clerk on provisional and adhoc basis with immediate effect on Pay Rs.1400/~ P.M. in Scale Rs.1400-2300 (RPS). This will confer on them no claim of seniority or promotion in preference to those who may be considered senior to these staff after finalisation of the Court Cases-

Shri Mahadeo Pal, SDC/GD/AMV. K.K. Sharma, Sr.Clerk/AMV. 3. Ram Tahal Towari Sr. Clerk/AMV. -do-Sunil Kumar Singh -do-Om Shanker Verma -do-TPP/AMV Sudhir Kumar -do--do-Sunil Kumar Singh -do-DSL/CB-LKO. Anil Kumar Gupta, 8. SDU/AMV. Kaushal Kishore Sr.Clerk-CB, Depot. Srivastava. 10. Suresh Chandra Sr.Clerk/AMV. Tripathi. - 11. n Banwari Lal Prajapati Sr.Clerk/AMV. 12. " Haunsla Pd. Singh SDC/AMV. 13. " Girja Shanker Sonkar Sr.Clerk/TPP/AMV. Narain Kumar Sr.Clerk-ETD/CNB. Sr.Clerk/AMV. Sr.Clerk (TPP)/AMV. 15. Bmt. Vcena Vohra 16. Sri A.K.Malviya

for Dy. Controller of Sto res.

NRly. Alambagh/Lucknow. Copy to the following :-

The S.A.O.(W)/AMV & CB-Lucknow.

The D.C.O.S./NRly. Charbagh, Lucknow.
The A.C.O.S./DSL-CB.Lucknow.
The A.C.O.S./ETD-CNB, VYN & MGS.
The ASPS/(TPP)/AMV.

The Section Incharges concerned. The Parties concerned.

K. Kondey.

पकर्ज इसाट्यारेय - 13.

उत्तर रेतवे

कार्यात्य उप. महार नियंश्र उ०रे० शालमबाग तहनऊ।

प्रमुख्या 29 ई

1877:-15 -9-1988°

श्री सी.एन. श्रिपाठी - वि. ति./ आतमधाग • हरी शंरर मौर्य 2. d. [d./ • नुवररमेश विह व. ति. /टि.मु./अग्तमबाग • एम.पी.वर्मा /अगलमध्यम • छोटे लाल धिंह / जानपुर • बेड़ ए. िदबुई 6. / डीयत डिपी/वारवाग 7. १ तातता प्रसाद / लॉग यार्ड /अालमबाग " ले. सी. ×ब इबरेई जोशी 8. " पी.ने. बाजपेई 9. • आर.ए. चौरासिया • /वार्ड ए/ आतमवाग " नवीन तुमार 11. / डीजल/बारबाग 12. के.एन. भिश्रा

विषय:- ग्रहार पात । तृतीव। वी तदध नियुन्ति हेतु संरक्षा धनराशि

कृपया 1500/- श्री सुरक्षा धनराशि ननद या बॉड ने स्प में बमा नरने का प्रभाण पत्र इस पत्र की प्राप्ति के पाँच दिनों े सन्दर ही इस कार्यालय में प्रस्तुत कहें बहें के लर है। तालि आपकी उपरोच्य तदर्श नियु कित् की आ

> कृतेच उप. महार नियंशच उ०रे० अगलमबाग/लड्नटा

/सी. एड.एस./आतलबाग

प्रति:- ।। सहायक ग्रहार नियंत्रक/उठरे०/कानपुर

121 सहस्य • /30 रे०/डीजः वारवाग

सहायक अलीहक /टि.मु./आतसवाग ।

2014/00

: NORTHERN RAILWAY:

Office of the Dy. Controller of Stores, NoRly. Alambagh/Lucknow.

Dated: 30-6-1988

No. 247-E

The following staff are informed to appear in the Written Suitability Test for the post of Senior Clerk in Grade Rs-1200-2040 (RPS) at this office on 21-7-188 at 10.00 Hrs. They should bring their own Pen & Pencil. The answer book will be supplied by this office. Failure to attend the test may load to locse the chance for promotion and seniority etc.

SL No.	n ame s	Design-	Station	
1.	Shri D.P. Pandey Gur Bachan Singh	Clerk Offg. Sr. (Herk (Adhor)	Charbagh T.P.P./AMV.	. •
3.	Anri Brij Nath	Offg.DSK/III, (Adhoc)	Alambagh.	• •
4.	" Rama Nand Yadav	Offg.Sr.Člerk (Adhoc)		, · · · · ·
5.	" S.Karmakar	-do-	Alambagh.	
6.	Ram Gulam Yadav	-do-	-& O	•
77		igh -do-	-do-	
ô.	" Radney snyam"	do	and Orm	
9.	" Panna Lal. Seth	~30 ∞	-do-	
10.	Pankaj Kumar Psh	idey =do-		• •
11,	" Pal Kishore		-d.o-	
12.	". B.D. Mishra	-10-	-09 market 1700	(C)
14.	" K.N. Malviya	-do-	-do	TO A STATE OF
15.	" Gulshan Lal	-do-	-do-	•.
16.	" Puttu Lal (Offg.DSK/III-(Adhoc)	Charbagh.	
17.	" Rama Shanker	Offg.SDC- (Adhoc)	Alambagh. Alambagh.	
18,	" 11. " Spring.	offg.Sr.Clerk(Advar)	4174mpg 814	
10.	" L.N. Sharma" " Rama Shanker	Offg. DSK/TTT/CNB	ETE/CNB.	
?0. 21.	" Radhey Lal	Offg.Sr.Clark.	Alambagh	• •
22.	" J.B. Shukla	Offg./SDC.	-do-	
23.	" T.N. Tewari	Offg./SDC.	ind(im)	•
24.	" C.N. Pripathi	and one	. ⊶do⊷ Charba <i>g</i> h	
25.		Offg.Sr. Clerk	Ollar oa Br	
27.	" T.N. Shukla " R.S. Pandey	Offg.Sr.Clerk/DSL	Oharbagh	
28.	" Mohd Yamin	Offg./SDC/AMV	41ambagh	-
	" V.N. Ashhana	Offg.Sr.Clerk	Alambagh	
30.	" Parasu Ram Singh	Clerk.	Charbagh	"Salites
31.	" Mohan Lal	Officiating Sr.Clerk	THIND DIV	
32°	" Sadhu Ram Pandey	-do- Offg. Sr.Clerk	Alamba gh	
33 o	" L.S. Pandey " Sohan Lal	~d0-	grand Comment	
34.	C LANCE LINE .	••• •• •• •• •• •• •• •• •• •• •• •• ••	:	

P.K. Pandey

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8 (T 88. 89.	Shri Rajesh Pathania "A.K. Shankhdhar "Bovindra Kumar "S. Zaheer a hmed	Offg. Sr.Clerk/DSLdo Clerk	Charbagh Alambagh Charbagh do
999955578901254 10054	"Ram Lakhan "Chandan Sanyal "Ramoo Gupta "Sharang Pani Pandey "V.K. Saraswat "S.N. Pandey "Ram Asrey "Pankaj Kumar Sribastava "Ravi Kumar Saxena. Smt. Vijay Laxmi Saxena Shri S.K. Gupta "Rajon Kumar Srivastava "Ajay Kumar Srivastava. "D.K.Tewarl	∞d 0 ~ ~d 0 ~ ~d 0 ~ ~d 0 ~	TPP/AMV. Vyasnagar Alambaghdo TPP/AMV. Alambaghdc CNB Alambaghdc T.P.P/AMV. Alambagh
105.	" D.K. Mishra.		_

SOH EDULED CASTE CANDIDATE

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1. Shri	Javahar Lal	offg. H.C /(Adhoo)	Alambagh.
2, "	Komta Prasad Manou Ram	offa.Sr. Cherk " Offa.Sr.Cherk "	Vyesnagar.
12 H	Shyam Sunder	Offen Glege #	Charbagh.
5. 11	Jagmohan Lal	11 2 Dec	Almabact
(i e 11	Padum Lal	-30- # -030- #	Charlagh Alagbagh
(Bhai Lal Ram Nath	10.00	and Own
9, 131.	rma,	•-da⊷ "	A SAME
10."	Tish. " In h		CNE Vyaspagar
11.0"	S. Paswan. Bishambhar Dayal	do-D8K/III	Alamoagh
12." 13."	Lalji Pasi	dodo	and Jan
14011	s.P. Dass	on(i () on an all onle	d0
15."	A.K.Adhikari	Offg.Sr.Clerk	-do-
16-5mt. 17.%ri	Asha Kumari Anil Kumar	ma Que	-do-
A8. Sut.	Indu Bala Gahlot	-do-	
4			

for Dy. Controller of Stores, N.Rly. Alambach/Lucknow.

Copy to: the following for information & Necessary action.

1. D.C. O.S./N.Rly. Charbagh
2. ..COS/DSL/CB,VYH,CNB,ASPS/TPP. Working under them.

3. all Section Inchanger.
4. Dist/GD-AMV. He will arrange to spare tht etaif for the test who are on their duty.

RAJ.29/6

P. K. Landey

Audél re

Lolyman GUICAIRS. -NORTHERN RAILWAY

Office order No.E//72_

D ted 22-8-1988.

as a result of suitability test for the post of Sr. Clerk (G) grade Rs 1200-2040 (RPS) held in this office on 21.7.88 and 17.8.88, the following employees has passed the test. This is provisional and is subject to the decision in the court cares.

GENERAL:

1. Shri D.P. Pandey Clerk-CB 2. Shai Gur Bachan Singh offg. Sr. Clerk (Adhoo) TPP/AMV 4. Shri S. Karmakar -do-PRIMIT-11 Aun 1 -do-5. Shri Ram Gulam Yadav 6. Shri Radhey Shyam 7. Shri Panna Lal Seth -do--do--do-8. Shri Bal Kishore 9. Shri C.K. Pandey -do--do-10 · Shri K· N· Malvia 11. Shri Gulshan Lal -do--do -12. Shri Puttu Lal Offg. DSK/III (Adhoc) CB 13-Shri Rama Shanker I Offg. SDC/(Adhoc)/AMV 14 · Shri R. D. Saxena 15. Shri L.N. Sharma -do--do-Offg.Sr.Cler 16. Shri Ram Shanker II Offg. DSK/III (Adhoc)CNB. (Adhoc)/AMV Offg.Sr. Clerk (Adhoc)/AMV 18. Shri J.B. Shukla Offg. SDC (Adhoc)/AMV 19.Shri C. N. Tripathi -do-20. Shri Sankata Pd. Offg · Sr · Clerk (Adhoc)/CB 21.Shri T.N.Shukla •do-22.Shri R.S. Pandey -do-23-Shri Mohd. Yamin Adhoc DSL/CB Offg.SDC (Adhoc)/AMV 24 · Shri V· N· Asthana Offg. Sr. Clerk (Adhoc)/AMV 25. Shri Parasu Ram Singh Offg. DSK/III (Adhoc)/CB. 27. Shr Sadhu Ram Pandey -do--do- So elia Y AMV 28. Shri L.S. Pandey offg. Sr. Clerk (Adhoc)/Alambaghe 29. Shri Sohan Lal Offg. Sr. Clerk (Adhoc)/AMV 30. Shri Chandra Pal Singh Offg. SDC (Adhoc)/AMV 31. Shri Kailash Pandey Offg. Sr. Clerk " 32. Shri Rachha Ram -do-DSL (Adhoc)/AMV 33. Shri Shiv Kumar Misra I Offg. DC (Adhoe)/AMV. 34. Shri K.D. Tripathi 35. Shri D. C. Srivastava Offg. Sr. Clerk (Adhoc)/CB 36.Shri Shiv Behari Offg. DSK/III (/dhoc)/AMV 37.Shri Shiv Ram 38. Shri Sheetla Pd. Pandey Offg. Sr. Clerk/CB (Adhoo) 39. Shri Ayazuddin Siddique Offg. DEK/III/CNB. 40. Shri H. S. Mauriya Offg. Sr. Clerk (Adhoc) /AMV 41. Shri Veerendra Rai 42.Shri S.K. Rai -do-" /CBYM 43.Shri Zulfiqar Hussain -do-/CB 44. Shri Smt. Saroj Bala Soni-do-11 **/ C**B 45. Shri Kunwar Ramesh Singh -do-"/ CB "/ IPP/AMV.

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%.
              Shri M.P. Verma Offg. Sr.Clerk (Adhoc)/AMV
             Shri Tripurari Lal Srivastava Offg. SDC (Adhoc) AMV Shri V.K. Verma Offg. (Adhoc)/AMV /Sr. Clerk. Shri Chhotey Lal Singh Offg. (Adhoc)/AMV /Sr. Clerk. Chad Mohd. Offg. Collection (Adhoc)/AMX CNB
       47.
       48.
       49.
             Shri Mohd. Qaisar Siddiqui Offg. Erl Clerk(Adhoc)/DSL-CB
        50•
       51.
             Shri Satendra Kumar Offg. SDC (Adhoc)/AMV.
       52.
             Shri Om Prakash Singh Offg. Sr. Clerk (Adhoc)/DSL-CB
       53.
             Shri Zubed Ashad Quidwai
            Shri A.K. Daniel Offg. Sr. Clerk (Adhoc)/VYN.
Shri D.K. Srivastava Offg. Sr. Clerk (Adhoc)/VYN.
Shri C.D. Nath Offg.
      54 •
      55.
            Shri S.P. Naik Offg. Sr. Clerk (Adhoc)/AMV
      56.
      57.
            Shri Lalta Pd. Offg. Offg. Sr. Clerk (Adhoc) My
            Shri K. C. Joshi Offg. Sr. Clerk (Adhoc) XXX CNB
      58
     59.
            Shri Niaz Ahmad
     60.
           Shri Shiv Pd. Singh Offg. SDC
     61.
           Shri K.C. Saxena Cfs Clerk (Achoc)/AMV
                                                  -co- \VIN.
           Shri S.S. Bajpai Offg. Sr. Cl. rk /TPF/AMV.
     62.
           Shri Kashi Pd. Offg. Sr. Clerk (Adhoc )/AMV.
     ø3∙
     64 •
     65.
           Shri P.K. Bajpai
     66•
          Shri Ramji Pal
                                                -do- /CIB
    67.
          Shri Ram Abhilakh Chaurasia-do--do-/AMV
                                       -do_
                                                -do- /CMB
    .68•
          Shri Vijai Shanker Singh -do- -do-/invest
    69.
          Shri Naveen Kemar
    70•
          Shri Mohd. Yusus
         Shrimati Kanta Kumari Offg. Clerk (Achoe VCNB.
    71.
    72.
         Smt. Shabin Auyum Siddigui -do-
Smt. K. N. Misra Offg. Gr. Clerk
   78.
   74.
         Sri Kalloo Khan
                                                 -do-/ AMV
   75.
                              Offg. Er. Clerk (achoc )/AMV
         Sri Samiullah
   76.
         Sri Nar Singh
   77.
         Smt. Reeta V. Charan docket
                                                 #do...
                                                         VMV
        Sri Mohd. Mahboob -do-Sicken Aller / VYII.
   78·
   79•
                                                          VMA
        Sri A.K. Snrak Sinha Clerk
Sri Rais Ahmad Offg. Sr Clerk (Adboc)/CB.
Sri Prem Pal Singh
  80.
  81.
                                                VMA -ob-
        Sri Prem Pal Singh -do-Srcinc -do-/1MY
  82•
  83•
  84 •
        Eri A.K. Shankhdhar
  85• .
       Sri Ravindra Kumar
                                               -do- /DSL-CB
                                  -do-
 186.
       Sri S. Zaheer Ahmad Clerk
                                             -do-/hMy
                                  -Co-
 87•
       Sri Chandan Sanyal Clerk
                                               -do-/ CB.
                                             *tex /CB·
 88•
       Sri Remoo Gupta
 89.
       Sri Sharang Pani Pandey Clerk
                                              TOP/AMY
 90.
       Sri V.K. Sarswat Clerk
                                              -VYN•
91.
                                               AMY
92.
       Sri Ram Asrey
                                   G_erk
                                               \widetilde{\mathbb{A}^M}^V
93.
      Sri Pankaj Kumar Sriv.
                                    Clerk.
94•
      Sri Ravi Kumar S xena
                                               Vid
                                  Crowk.
Cress
95.
      Srimati Vijai Laxmi SaxenaClerk
96.
      Sri Rajen Kumar Stivastava "
                                              AMT
97.
      Sri Ajai Kumar Srivastava
98.
      Sri D.K. Tewari
99•
     Sri D.K. Mishra
100 KXQXX
                                             TPP-AMV
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(• • • 3 • • •)

- Ehri Jawahar Lal II Offg. HC (Adhoc)/AMV Shri Kamta Pd. "Sr.Clerk (Adhoc
- 2. Sr. Clerk (Adhoc)/AMV
- Shri Mannu Ram Offg. DSK/III (Adhoc)/VYN. 3 €
- 4.
- Shri Shyam Sunder Offg. HC (Adhoc)/CB. Shri Jag Mohan Lal Offg. HC (Adhoc)/AMV. 5.
- Shri Bhai Lal Offg. HC (Adhoc)/AMV 6•
- 7.
- Shri Ram Nath Offg. HC (Adhoc)/AMV. Shri N.K. Sharma -do- -do-/GN ۱8۰ -do-/GNB
 - 9. Shri Hari Nath Ram -do--do- /AMV•
 - Shri S. Paswan, -do--do- -do-/CNB-11.

 - 12. Shri Bishambhar Dayal Offg. DSK/III/AMV-11dk.c.
 - 13. Shri Lalji Pasi -do-

 - 13. Shri Lalji Pasi -do- -do- /AMV
 14. Shri S.P. Dass -do- -do- /AMV
 15. Shri A.K. Adhicari Cffg. Sr. Clerk (Adhoc)/AMV.

 - 16. Shrimati Asha Kumari Offg. Sr. Clerk (Adhoc Asamy 17. Shri Anil Kumar I -do -do /AMV 18. Smt. Indu Bala Gahlot -do do /AMV 17. Shri Anil Kumar I -do -do-/AMV 18. Smt. Indu Bala Gahlot -do- -do-/AMV 19. Shri Ram Lakhan Offg. Sr. Clerk (Ad.oc) SEN (C)/CNB.

The following employees have failed in the test.

GENERAL

- Shri Rama Nand Yadava Offg. Sr. Clerk (Adhoc) TPP-AMV
- Shri Tej Bahadur Singh Orig. DSK/III (Adhoc) VYN. Shri Pankaj Kumar Pandey a Single do ZAMV.
- 4•
- Shri Brahm Dutt Misra -do- -do- /MV Shri T.N. Tewari Offg. SDC (Adhoc)/Alambagh. Chri Shallendra Kumar Gunta Offg. Clerk (CON)/CNB.

S.C.

1. Shri Padam Lal Offg. HC (Adhor)/ Charbagh

for Dy Controller of Stores, Alambagh/Lucknow.

Copy to the following for information

- The SAO(W)/AMV-CB.
 The DOOS /CE-LKO
- The ACOS/DSL-CB, ETD-CNB, DSL-VYN-MCS.
 The Sr. Flect: Engineer (C)/Kanpur. 3)
- The ASPS/TPP-AMV.
- The Section Incharges and the concerned staff.

K-Pandey

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P. K. Pandey

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The wontroller of Stores

Rorthern Sallway

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Subject:- Sepresentation assint order a EVITE cated

22.8.1088 passed by the leastly vocabular of

tores B.A.C. Alambeda lackness declaring the

F. resentationist as falled in suitability test

for the post of Sepior Clerk held on 21.7.86

in the order of Sepior Controller of Stores.

51r,

I, ranks | Kumer Pandey, the representationist .

Office Copy

The the representationist was initially appointed as Khalaci on 3.4.1057 under the D.C.C.S. Alambagh, Lucknow; he was promoted to the post of Junior clerk w.e.f.

12.1.1974. He was selected and his name was included in t could be seniority list of the junior clerks prepared on the besis of penal deted 4.11.1977, his name ifinds mention at 5.50.10.

2. That the post of senior clerk is required to be filled in by promotion on the basis of suitability test.

of a nior clerk, vide larved by the Deputy vontroller of stores, R.R. Lambagh, Lucknes, 34 persons eligible for promotion to the post of senior clerks were called the post of senior clerks were called the promotion to the post of senior clerks were called the

P.K. Pancley

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appear in the suitability test scheduled to be held en 4.3, 1982. The representationist was also called to appear in the said sustability tost.

- 4. That the representat ionist appeared in the above referred suitability test on 4.3,1982 and his performance remained exellent.
- 5. That certain persons who s were not called to appear in the aforesoid suitability test filed writ patition in the Hon'ble High wourt and obtained stay order to the effect that the result of the suitability test held on 4.3.1982 may not be declared untill further orders of the court.
- That the representationist during the pendency 6. of the aforesaid writ petition was promoted to the post of senior clerk vide order no. E/81 dated 23.4.83 w.e.f. 19.4.1983 and since than the representationist bas all along been working satisfactorily on the said post without any complaint against his work , conduct and integrity. He has more than 5 years satisfactory service to his credit as senior clerk. He has also passed Stores Training Course held w.c.f 8.d.85 to 10.5.85 at B.Ri Regional Training School, Chandausi.
- 7. That ultimately writ petition referred to dove in which stay order was obtained , was finally heard and decided by the is Central Administrative Tribunel after the transfer from the Hon'ble High Court and the stay order earlier operating against the Railway Department with regard to the declaration of the result of the suitability test heid on 4.3.1982 , came to an end by

P. K. Pandey morene



decision of the writ petition itself.

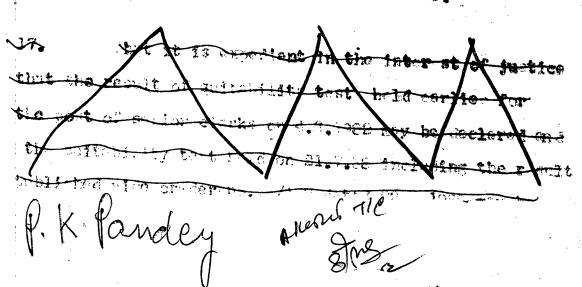
- 8. That instead of declaring the result of the suitability t est held on 4.3.1982 in which the representationist duly appeared a nd his performance remained exallent, the Deputy ventroller of Stores, R.R. Alambagh, Lucknew vide office order No. 847 B dated 30.6.1988 called 123 persons including the representationist His man e finds mention at S. Ho. 10 in the said order.
- 9. That in the order dated 30.6.1988 referred to above, it was made clear that failure to appear in the test, persuance to order dt. 30.6.1988 would load to less of promotion and senio-ity of the post.
- 10. That the suitability test was held on 21.7.1988 in which 121 persons including the representational ist appeared. Two persons whose names are mentioned in the order dated 30.6.1988 did not appear in the sintability test held on 21.7.1988.
- office order no. E/172 dated 22.8.1988 published the result of 125 persons. Two persons who did not appear in the suitability test held on 21.7.88 (Sri L.M. Sharma and Mannoo Man) have also been included in the order dated 22.8.88 and have been shown to have passed the suitability test.
- 12. That the manes of dove two persons have been illegally included in the order dated 22.8.88 as they did

P. K. Pandey

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not past in the suitability to t on 21.7.62. The Farmey scattediler of stores further committed illegality in including the mass of two other persons who were not even called to appear in the test vide order dated 30.5.88.

- 13. That in the order dated 22.8.88, the representationest have been shown to have fulled in the suitability test held on 21.7.88.
- absolutely filegel and without any authority of lawin as much as there is no provision in the Railway Roles to conduct another suitability test, has already been bold for the posts in question and its result is still awaited and undeclared.
- 15. That to Deputy controller of Stores, N.R. Mambagh, Lucknow till dote has neither passed any order to cancelling the earlier suitability test held on 4.3.1982 per their exists any legal and valid ground for cancelling the same.
- declared vide creder No. E/172 dated 22.8.1988 is multity in the eye of law and is not binding against the representationist and on that basks he can not be addyrisely affected in any manner whatsever.



decimed liberal and be set sealer.

lost sike eight ofpere 212 of the Indian Bailway Establishing ment Manual where it is provided that the declaration of unfitness should be made some time provided to the time when promotion, of the Bailway Servant is being considered. These wexists no legal and firm material for declaring the representationist as unfit for the post as he has been holding the said post satisfactorist w.e.f 19.4.83.

Justice that the result of the suitability best held earlier for the post of senior clerks on 4,3,82 may be declared and the suitability test held on 21.7.88 including the result published vide order No. 5/172 dated 22.8.88 may be decalared illegal and be set-oside.

FEGVEL

It is, therefore most respectfully proped that your "oncur may be pleased to direct the Deputy Controller

Pak. Pandey

Australia des

of Stores , M.R. Alsahegh, Inchese to dedica the securit of the suitability t est held on 6,3,88 in pursuance to call letter no. 847 onted 15.2.82 in which the representationist also appeared and his performance remained excitent and sectors the suitability test held on 21.7.82 as 1/legel as a void contrast to hake and without any nuthority of law, and also gousses result of the suitability test published with office. order So, 6/173 dated 82,6,58 1soud by Supatr Controller of Stores , E.R. Alembegh, Luckned after considering the facts and direumustances state of begrin before.

Lucknew

Dated 6.9.88

Your's Pasterally C Pankaj kumar landey

Senter Clerk

by, c.c.s. Apry Laulance

COLL FO: -

1. O.K. H.R. Barode Eposp, New Bolhia.

S. D. C.O.S. R.R. ANV. LUCKTON.

AGVANCE COLY COL-REGD-AD

1. G.H.B. Borode Mouse, New Bolhi.

2. Controller of Stores, Baroom house,

A. A. Pandey mores the

The Controller of Stores, Northern Railway, Baroda House, New Delhi.

Sir,

Sub: Representation agains-t Order No E/172 dated 22.8.1988 passed by the Dy Controller of Stores, N.R. Alambagh, Lucknow declaring representation ist as failed in Suitability test for the post of Senior clerk held on 21.7.1988 in the office of the Dy Controller of Stores.

Ref: - My Representation sent to your honour through Regd nost dated 6.9.88.

With due respect, I beg to submit as under:-

That the applicant was appointed as khallasi on 3.4.57 under the kind control of DCOS/Amv/Lko now Dy COS. later on premoted as Junior clerk on 30.10.78.

That the applicant was further promoted to the post of Sr. clerk in grade 8. 330-560 wide office order no E/81 dated 23.4.1983 on adhoc hatts. Since then I have been officiating as senior clerk without any break and had entry in my C.Rs. That it is not understood as to how I have been reverted as junior clerk from senior clerk when I h ve officiated as senior clerk for more than 5 years. As per orders, I should have been regularised as senior clerk Suometo without subjected o any suitability text.

That I have been tested for the post of senior clerk alongwitl others and declared failed which was wrong and subsequently Peverted to the post of Junior clerk vide office order NoE/19: dated 21.9.88. which is also wrong in the eye of law. That my representation is still lying under your kind control

bout no fruitful reply received so for I am facing irreperable loss in these days of hard ships.

I there ore request your honour kindly to lookinto my case and issue necessary instruction to Dy COS/Amv/Lko to set a

P. K. Pandey Andrés TIE

office order no 8/192 deted 21.9.88 and regularise my service as mannor clark as I be seen efficienting as center clark.

of 23.4.83 for more than 5 years.

An early reply is requested please.

Yours Faithfully

Dated 31-10-88

Penka! Kumer Pender

Sent r clerk Under by cos/m/Amb

P. K. Pandey

Allebras the

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.

De

O.A.No.173 of 1989.

Sri Pankaj Kumar Pandey

...Petitioner

Versus

Union of India and others

....Opposite Parties

COUNTER REPLY ON BEHALF OF OPPOSITE PARTIES

- I, Jagelish Navain , son of Sri late Manyi Lal , presently working as Acett Personnel officer in the Office of the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow hereby solemnly state as under:-
- 1. That I am presently working as Axel Personnel officer in the Office of the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow and is looking after the above mentioned case on behalf of the answering opposite parties and have read and understood the contents of the above mentioned case and I am duly authorised and competent to file this reply on behalf of the answering opposite parties.
- 2. That the contents of paragraphs 1 and 2 of the petition are admitted.
- 3. That the contents of paragraph 3 of the petition are admitted only to the extant that the petitioner was appointed to 'officiate' as clerk on adhoc basis with effect from 12.01.1974 and the petitioner has not suffered any injustice as he was not considered fit for promotion prior to 12.01.1974.
- satt. Personal Officer (Stores) इ.रे., आह्नान्य अलग्न 4. That the contents of paragraphs 4 and 5 of the J. Rly. Alambagh Luckes Petition are admitted.
 - 5. That the contents of paragraph 6 of the petition are admitted only to the extant that the name of the petitioner

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was included in the panel of 04.11.1977 with effect from 30.10 1978 alongwith other employees, but his name was placed at the bottom of the panel which is evident from the Annexure No.-2 of the petition.

- 6. That the contents of paragraph 7 of the petition, as stated, are not admitted. It is respectfully submitted that since the services rendered by the petitioner prior to empanelment dated 04.11.1977 was adhoc for all purposes, therefore, he was not allowed seniority from 12.01.1974. The averment to the effect that he was appointed on 16.11.1974 is contrary to the facts on record and hence, the same are specifically denied.
- 7. That the contents of paragraph 8 of the petition are admitted.
- That the contents of paragraphs 9, 10^{11} and 12 of the are not admitted. Ιt stated, as respectfully submitted that the petitioner was called to appear in suitability test vide notice dated 15.02.1982. The examination was conducted on 04.03.1982. But in the Writ Petition No.1183 of 1982 filed by one Sri H.S.Maurya in the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench Lucknow, the Hon'ble High Court was pleased to order vide its order dated 16.03.1982 that Sri H.S. Maurya shall also be permitted to participate in the said suitability test and the result of such test shall not be announced unless Sri Maurya has also been allowed to appear सहारक कामिक अधिकारी (में) the test, hence no test was conducted till 21.07.1988.

Assit. Personal Officer (Stores) ए० रे०, आहादकार, लक्षनऊ

N. Rly. Alambagh, Luckness That the contents of paragraph 13 of the petition are denied. It is respectfully submitted that Sri H.S.

Maurya was called to appear in the suitability test only on 21.07.1988 and he was neither called to appear in the test before 21.07.1988, nor, any suitability test was held prior to 21.07 1988 due to pendency of litigation before Hon'ble High Court as well as before the Central Administrative Tribunal.

- 10. That the contents of paragraph 13(ii) of the petition are admitted.
- 11. That the contents of paragraph 14 of the petition

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are admitted. It is respectfully submitted that the Notice No.247-E dated 15.02.1982 for the post of Senior Clerk was quashed by the Hon'ble Central Administrative Tribunal, Allahabad vide judgment and order dated 14.12.1987 in T.A. No.626 of 1987: Hari Shankar Morya versus Union of India & others (earlier numbered as Writ Petition No.1183/82 before Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow). A photostat copy of the judgment and order passed by the Hon'ble Central Administrative Tribunal, Allahabad dated 14.12.1987 is being annexed herewith as ANNEXURE No.A-1 to this reply.

- 12. That the contents of paragraph 15 of the petition are denied. It is respectfully submitted that the Notice dated 15.02 1982 stands quashed in view of the decision of the Hon'ble Supreme Court in S.L.P.No.11488-89 dated 01.05.1989 in the case of Ram Milan Tiwari versus Union of India and others, a copy of which has been annexed as Annexure No.5 to the petition.
- 13. That the contents of paragraph 16 of the petition, as stated, are not admitted. It is respectfully submitted that the petitioner was appointed to officiate as Senior Clerk in Grade Rs.330-560(R.S.) with effect from 19.04.1983 on purely temporary, local and ad hoc basis pending suitability test and decisions of the pending writ petitions, which would not confer any claim for seniority and/or promotion in future as mentioned in Office Order No. E/81 dated 23.04.1983, a true copy of which is being अहारक कामिक अधिकारी (Annexed herewith as ANNEXURE No.A-2 to this reply.

Assit. Person (Office (Stores) उ०रेक, आहराजा, जलनऊ N. Rly. Alambagh, Luckness.

That the contents of paragraph 17 of the petition are denied. It is respectfully submitted that since the promotion of the petitioner as Senior Clerk was ad hoc for all purposes, no weightage for such promotion can be given to the petitioner as it has been held by the Hon'ble Central Administrative Tribunal, Allahabad in T.A.No.627(T) of 1987: Ram Shiromani Pandey versus Union of India and others, whose case was similar to that of the petitioner. It is pertinent to mention that Ram Shiromani Pandey is also an employee of this office and was in chain of ad hoc promotion. A true copy of the judgment and order of the Hon'ble Central Administrative Tribunal, Allahabad in T.A.

No.627/87(T) is being annexed herewith as $\underline{\text{ANNEXURE No.A-3}}$ to this reply.

- 15. That the contents of paragraph 18 of the petition are admitted with a clarification that eventhough, the petitioner has passed the 'Stores Training Course' a certificate to that effect has been annexed as Annexure No.4 to the petition, he has passed the same in the capacity of clerk, and this course is not a substitute for the suitability test for the post of Senior Clerk.
- 16. (a) That the contents of paragraph 19(a) are denied. The Notice No.20-E dated 16.05.1985 was issued for the selection of serving Graduate Clerk Grade Rs.330-560 (RS) conducted by the General Manager (P), Northern Railway, New Delhi, which was to be held on 02.06.1985 at New Delhi, and this was not a promotion order as alleged by the petitioner, which is evident from the Annexure No.7 of the petition.
 - (b) That in reply to the contents of paragraph 19(b) it is submitted that the promotion orders dated 15.10.1985 was in terms of the orders of the General Manager (P), N.Railway, New Delhi dated 23.09.1985 in respect of those employees who passed the selection test conducted G.M.(P)on 02.06.1985 against 'Serving the Graduate Quota' which is evident Annexure No.8 from the petition.
 - (c) That those serving Graduate Employees, who had passed the selection test held on 02.06.1985 as mentioned in the preceeding paragraphs 16(a) and 16(b) were appointed to officiate as Head Clerk on ad hoc and provisional basis with effect from 13.04.1988 due to pending litigation and it was made clear to such appointees that they will have no claim for seniority or promotion in preference to those who may be considered senior to them after the finalisation of court case/s, the fact which is evident from the Annexure No.9 to the petition.

सहाराक कामिक अधिकारी (म)
Asstt. Person (Control of er (Stores)
चर्रे, आर्जनम् लडन्ड
N. Rly. Alambagh, Luckness

Since the petitioner is not in the field of eligibility against 'Serving Graduate Quota' hence, he can not have any grudge against the appointees who were appointed against the said quota, who applied and qualified for the post of Senior Clerk. The seniority position of the petitioner as clerk has nothing to do with the selected serving graduates.

- 17. That the contents of paragraph 20 of the petition are denied. It is respectfully submitted that the Notice No.29-E dated 15.09.1988, a copy of which is being annexed as Annxeure No.9 to the petition, is for the depositing of 'Security Money' for promotion to the post of DSK-III Grade Rs.1400-2300 on ad hoc basis only and not for the post of Senior Clerk Grade Rs.1200-2040 (RPS).
- 18. That the contents of paragraph 21 of the petition are denied. It is respectfully submitted that the Notice No.247-E dated 15.02.1982 stands quashed in view of the decision of the Hon'ble Central Administrative Tribunal in T.A.No.626/87(T), a true copy of this decision is being annexed as ANNEXURE No.A-1 to this reply.

It is further submitted that the petitioner was called to appear in the suitability test for the post of Senior Clerk Grade Rs.1200-2040 (RPS) vide Notice No.247-E dated 30.06.1988 and he had appeared in the said test for 新版 新版 可知识的 this own prospects.

tt. Person Officer (Stores) 10名0,1967年初, 0毫年第19。

Rly. Alambagh, Lucknopetition are admitted. It is submitted that the petitioner appeared in the suitability test held on 21.07.1988 for the post of Senior Clerk Grade &.1200-2040, but was declared failed vide Office Order No.E/172 dated 22.08.88 (a copy of which has been annexed as Annexure No.12 to the petition and was reverted to his substantive post of Clerk Grade &.950-1500 (RPS) alongwith other employee who had failed in the said test except one candidate belonging to the Scheduled Caste category vide Office Order No.E/192 dated 20.09.1988 (a copy of which has been annexed as Annexure No.1 to the petition).

20. That the contents of paragraph 24 are denied. It is



respectfully submitted that Sri Padam Lal, who was officiating as Head Clerk Grade & .1400-2300 on ad hoc basis was reverted from the post of Head Clerk, but was allowed to work as Senior Clerk Grade & .1200-2040 (RPS) for 'in service training' for 6 months as he belonged to the Scheduled Caste community. Sri Padam Lal died on 31.12.88.

21. That in reply to the contents of paragraph 25 it is most respectfully submitted that the order dated 20.09.1988 was implemented with immediate effect and with the issuance of the said order, the petitioner stood reverted. copies of the said order were given to the different incharges. The documents mentioned by the petitioner in the paragraph under reply are authentic only for payment and issue of pass and in case of any doubt, the reliance is being placed on the basic document i.e., the order dated 20.09.88. No employee can be allowed to continue to work on a post for which he has been declared unsuccessful after reversion order has been issued. The petitioner can not claim benefit for the period which he worked in an ad hoc capacity. The result of the suitability test held 04.03.1982 in persuance of Notice dated 15.02.1982 stands quashed as explained earlier.

17-4 Po प्र अहायक कासिक अधिकारी (भ)

- That in reply to the contents of paragraphs 27 and 28 it is most respectfully submitted that the Controller of Stores, New Delhi as well as the petitioner have already been informed vide this office letters No.247-E dated 01.11.88 and 24.09.88 on his appeal dated addressed to the Controller of Stores, Northern Railway, Baroda House, New Delhi, a copy of which was endorsed to this office. True copies of the said letters are being annexed as ANNEXURE No.A-4 and ANNEXURE No.A-5 to reply.
- 24. That the contents of paragraph 29 as stated, are denied. It is respectfully submitted that only those employees, who had passed the suitability test, were promoted to the post of Senior Clerk Grade Rs.1200-2040.
- 25. That in view of the submissions already made, the

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contents of paragraph 30 stands replied.

- 26. That in view of the decision of the Hon'ble Central Administrative Tribunal, Allahabad dated 14.12.87 in T.A.No 627/87(T), the period of officiation on ad hoc basis can not be counted as a regular one and the petitioner can not claim any benefit for such officiation. Para 31 is denied.
- 27. That in view of the submissions already made in the paragraph 13 of this reply, the contents of paragraph 32 of the petition are denied.
- 28. That the contents of paragraph 33 of the petition are denied. It is most respectfully submitted that the name of Sri Lalta Prasad, who was senior, was to be included, but it was not done due to oversight. Later on, Sri Lalta Prasad was called to appear in the suitability test held on 21.07.88 vide Notice No.247-E/l dated 16.07.88, a copy of which is being annexed as ANNEXURE No.A-6. Sri Lalta Prasad was subsequently declared selected in the said test.
- 29. That in view of the submissions already made in the paragraph 12 of this reply, the contents of paragraph 34 of the petition are not admitted.

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Lucknow Dated:

सहायक कारिक अधिकारी (भ) Asstt. Formed Color (Stores) उ०२०, ज्ञानभवात, ज्लनक N. Rly. Alambagh, Luckness

सहायक कासिक अधिकारी (अ) Asstt. Forgon Con (Stores)

उ०रेट, स्वाइपका स्वतंत्रक

VERIFICATION

working as Acat Personnel officer, in the Office of Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow, hereby verify that the contents of paragraph 1 are true to my personal knowledge and those of paragraphs 2 to 29 are based on record and the same are believed to be true. That no part of this reply is false and nothing material has been concealed.

Lucknow Dated:



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.

O.A.No.173/89(L)

Sri Pankaj Kumar Pandey

....Petitioner

Versus

Union of India and others

....Opposite Parties

ANNEXURE No.A-

.....P.T.O.



Annexure (1)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAGE BAD.

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Rejistration (T...) No. 626 of 1937

Hari Shunkar Lorya

Petitioner-Applic nt.

RES RVED

Versus

Union of India a others

lespondents.

Hon ble S. Naheer Hasan, V.C. Hon hin Ajey Johri, A.H.

(Delivered Ly Hon. Ajay Johri, A. M.)

Writ ledition No.1103 of 1982 has been received on transfer from the High Court or Judicuture at Allahalod, Luchnow bench, Luchnow under Section 29 of the Administrative Tribunals Act XIII of 1985. The petitioner, Hari boother merya, working as a Clerk in the Northern hall dy in stores reportable at Luchnon, In the petition he has oble that the recruitment to the post of Clerk is made 30 1/3% by promotion from each of class IV small of the same Department and the remaining by direct recruitment through mailway Service Commission (180), Addinst the promoted quote of 33 1/3% in the year 1977 a penel of close ly employees of the Stores Department was grawn. This panel was enmounced on 4.11.1977. Respondents 3 to 11, who had participated in the selection brocedure did not time their times in the original panel. Those who were placed on the penci were promoted to the post from class ly category to class lil category. The petitioner in this potition was selected through the ase in the quote prescribed for direct recruits and was appointed with effect from 13.10.1979, 4m the stores

Department of the Northern Railway at Lucknow. Various types of pressures were brought by respondents 3 to 11 to get their names included in the promotee quota panel of class IV employees which was announced on 4.11.1977. Their requests were initially turned down by a letter dated 28.1.1980 (Annexure *1* to the writ petition). But ultimately on 15.3.1980 the said respondents 3 to 11 were included in the panel of class IV employees which was ennounced on 4.11.1977. According to the orders they were to be adjusted against the existing or future vacancies falling in the/quota. The petitioner's griovance is that he had already come through a regular source of direct recruitment and was senior to respondents 3 to 11 who joined as Clerks on 18.3.1980 but/their inclusion in the panel of 4.11.1977 they became senior. According to the petitioner the inclusion of respondents 3 to 11 in the panel was ilregal as the panel had a life of two years and it had exhausted on 4.11.1979. In the order promoting respondents 3 to 11 it was also mentioned that they will be replaced on the availability of candidates selected by the RSC as the promotion order (Annexure 'Ili' to the writ petition) shows. The Deputy Chief Controller of Stores called 34 persons on 15.2.1982 for a selection on seniority basis for further promotion to the post of Senior Clerk. In this list respondents 3 to & were also included and the petitioner was eliminated and hus not been called though he was an earlier appointee to the post of Clerk. The potitioner hus, therefore, challenged this action of the respondenting. 12 and prayed for the issue of a writ in the nature of certifrari quashing Annexures 'li', 'III' and 'IV' to the writ petition after summoning the records in original from respondents

- 1. 2 and 12 and a writ in the nature of mandamus command—
 ing respondents 1, 2 and 12 to draw the list for consideration and selection of porsons for the post of Sr. Clerks
 in accordance with the provisions contained in para 302
 of the Railway Establishment Manual on the basis of
 length of service on the post of Clerk with all consequential Lonefits to him.
 - In their reply to this petition the Governmentrespondents have admitted that the petitioner was appointed as a temperary clark after selection by RSC and respondents 3 to 11 were promoted as clerks against the 33 1/3% quota reserved for them. According to the respondents the mormal lite of a panel is for two years but at does not bar inclusion of names in the panel subsequently. The panel formed on 4.11.1977 was consumed on 9.11.1977, but the numes of 9 employees; viz. respondents 3 to 11 were included in March, 1980 and they were also promoted in Murch, 1980. The General Manager has full powers to make roles with regard to non-gazetled railway pervents doder their central in terms of para 158 of the indian sailery Establishment Code, Volume T. It has further been stated in the reply that subsequently after the formation of the panel of 4.11.1977 three Scheduled Coste employees were included in the panel in April, 1973. Four employees were included in the panel in October, 1978 and 9 employees were included in the penel in March, 1980 and all employees included in the panel were promoted imagistely after inclusion. The 9 employees, viz. respondents 3 to 11 were originally senior in class 17 category to some of those who tere unpanelied on 4.11.1977 and who were included in the penel prior to them. It has further toen said that the

In the torse of the Bule 302 of the

Indian Mailway Establishment Manual and since the 9 employees, viz. respondents 3 to 11 were sonior to those who were empanelled carlier the inter se seniority was maint ined as provided in Rule 302 of the abnual. It has further been stated that in the group of 130 semected condidate's it happens that a condidate of higher penal position is directed for appointment later than a condidate in a lower panel position and even a condidate selected at an carlier date him is directed for appointment after the condidate of a later selection. Therefore, date of appointment in the same or up is not the criveria for determining the seniority and the General Manager (P) is fully authorised to relax or modify the rules regarding recruitment and training of classes all & IV staff. They are also authorised to issue order for Avision of these rules and they are also competent to frame rules with retrospective effect. According to them the condition of replacement of RSC selected candidates was only to protected the quota of direct recruits. This has no concern with the seniority of those already appointed and since those 9 employees, respondents 3 to 11, were senior to those who were espendsed warlier and were given protection of their incor so seniority they lecame senior to the petitioner. A suitability test for senior clerks was held on 4.3.62 but the results had been withheld as per the High Court's order dated 3.3.1982 in Writ Petition No. 1027 of 1982, R.S. Pandey and others v. Union of India and others.

3. We have heard the learned counsel for the potitioner, Sri K.F. Srivastava. Sri C.F. Agarval pleaded on behalf of the respondents. The main contention raised before us by the learned counsel for the

were put on the panel against future vacancies in promotee quota and they could only get their seniority from the date the vacancies arose. The petitioner had not been recruited carlier and joining earlier to them cannot lose seniority to them. According to him the names were not included under any specific rule but on the request of a Labour Union. Sri G.P. Agarwal submits that the panel formed on 11.1977 became non-existent in 1979. However, since the amendment has been made retrospectively the natural cardiary that seniority should also be fiven to those whose names were included from a retrospective date would follow. Nothing else was contested before us.

according to para 158 of the indian hailway 4. Establishment Code, Volume I, which in the new edition of the Code is para 124, the Ceneral Managers of Indian Railways have full powers to make rules with regard to Railway servents in Croup C & D under their wontrol provided they are not inconsistent with any made by the Provident or the Ministry of Wilways. Under this para, therefore, according to the respondents the General Manager was fully competent to relax or modify the rules regarding recruitment and training of class lift & IV staff and that this also gives them competency to frame rules with retrospective effect. The point that has been raised in this petition is that a panel which was formed 4.11.1977 and which was consumed on 9.11.1977 was interfered with in 1980 when the life of the genel both & having been used a consumed and on account of its, exhaustion or even if we take the life as two years, had exhausted. It is not a question of any power being exercised to make a new rule. The rule

in regard to the life of the panel or in regard to modification of panel has not been changed by the Ceneral Manager. What has been done is that against the rules without any modification having been cone or without ony new rule having been Enunciated a panel which had expired was interfered with and new names were added in the panel. we do not agree to the contention raised by the learned counsel for the respondents that this addition of names in an exhausted panel was in terms of any revised rules that were made by the Coneral Manager. No such rules have been brought to our notice by the learned counsel nor any such notification has been shown to us. The panels are normally drawn for the size as advertised both for reserved communities and others. In case the absorted themselves from a particular examination and it becomes necessary to declare a panel before the supplemontory examinations are held, only a provisional panel is Talled. This is not the position in this case. After the panel had been approved it is published and notified. In negation to amendment of a panel the orders issued by the sailtay found by their lotter No. EsC 167 FM 1/47, dated 5.2.1969 have not been superseded. This lay down that a panol once approved could not normally to cancelled or amended and if after formation of a panel and its approval any procedural irregularity or other caretts are found and it is considered necessary to cancel or amend it this has to be cone after obtaining the approval of the next higher authority than the person who approved the periol. Finels are normally modified only for clerical mistake, over sight or administrative error. Railway board's letter No. E(NC)1-71 PAI-106, dated 15.12.1971 which lays down life of the panel has also not been

modified. The currency of a panel starts from the date of its approval and it remains current for a period of two years or till exhausted whichever is earlier. It is nor this reason that any representations against the panel are allowed to be made within two months of the publication. Such being the position in regard to the rules on the amendment and life of panels and there being no order shows to us which has modified the rules on the amendment of panels or has authorised an amendment of a non-existent panel, i.e. after the life of the panel has expired, we reject the contention raised by the launed counsel for the respondents that the teneral manager can change or modify the rules and, therefore, he could are under the modified rules amend the panel after the same had exhausted.

5. Our attention has also been drawn to an office Order No.E/20, dated 28.1.1982 which has been annexed as Annexure to the rejoinder affidavit filed by the potitioner. This letter issued by the Deputy Controller of Stores, shows that the employees whose numes were included in the panel of clerks declared on 4.11.1977 are not oligible for proforme fixation as they were promoted after their cusus were considered and names included in the punel as a result of the special request made by the Union and not due to administrative error. If this was the position the vires of the General manager smending the penel which had no administrative error can also not be accepted. The Selection found had finalised a panel and the same was approved by the competent authority and announced on 4.11.1977. The fact that there was no administrative error in the formation of this panel will go to indicate that there were some extraneous

influence which were working behind the scene and which ultimately resulted in the Ceneral Manager yielding to the special equest made by the Union.

In the attico.it filed by respondent no.10 it has been stated that if the panel had inherent lecuna or laregularity it could be appended, modified or concelled. It has further been said that in the present case the punch was not drawn according to para 216(h) of the India. Pailway Establishment Manual and a large number of seniors amongst successful condicates ware overlocked. Pers 216(h) of the Indian Railway Establishment Manual is about the arrangement of the names of solected candidates which is to be done in accordance with seniority, except for those who are declared outstanding and the are placed at the top of the list. We had summaned the selection proceedings to satisfy ourselves a out the fact that the seniors were actually 13ft out before page 216(h) had not been followed. we, however, tere told that the selection precedings are not any more available while it has been contended by the potitioner that they are not being celiberately: Lrought lafore the Tribunal to avoid the facts being . pluced correctly. Whatever may be the situation the fact that the respondents have not been able to prove their case wall go against thom and we do not agree that seniors wile actually left out because if that would have teen so the matter would have been egitated immediately after the pullication of the panel and not after a long time. Lurhaps if it was so the administration bould have also talen steps to modify or concel the panel with its currency. Ther fore, the plea taken that seniors wer left out, though they here successful, because of the

wrong arrangement of seniority, i.e. in violation of para 216(h) is rejected. As a matter of fact as late as on 28.1.1980 the Lepaty Controller of Stores, Alambach, Lucknow request to increase the panel from AO to 50 had been rejected.

The respondents have relied on the case of Ramesh Chand Malik v. Union of India and others (5.1.1. 1987 (2) CAT 601). In this case the Cuttack Bench of this Tribunal had held that the applicant could not be made to suffer for mistake of the Department. As has been pointed out above it has been admitted by the respondents that there was no administrative error and the inclusion of the name was done on the request of the Union. Therefore it cannot be sold that the punch was askinded because there was a mistake mode by the bepartment, No material has also been brought before us to support this view. We can only say that the powers in this case his exercised by the Ceneral canager were artitrary and not in leaping with the principles of metalal justice. To quote lenjumin Cardaza, J. "The judge, even then he is tree, is still not wholly free, He is not to innovate of pleasure. He is not a knight bright rosming at will in persuit of his own idea of beauty or of goodness, He is to draw his inspiration from consecrated principles, He is not to yield to spasmoder sentiment, to vague and unregulated benevulence, he is to exercise a discretion informed by tradition, methodized by analogy, disciplined by system and subordinuted to the principal necessity of order in the social life". There could be nothing botter to sala in regard to the exercise of powers by those, who have to judge an issue brought before them, we feel that the General Manager had over stopped the principles

inunciated and the panel could not be amended by him at that late stage.

- In H.L. Viih and others v. union of India and 8. others (1984 (1) S.L.R. 99) a Division bench of the Delhi High Court had held that it westell settled that when muterial shows the decision to have been made in total disregard of all relevant considerations and on non-existing or irrelevent basis, the decision can only be described as arbitrary and it will full or Article 14 of the Constitution. It was further observed that from a a positivistic point of view, equality is entitletic to arbitratiness and equality and arbitrariness are sworn enomies ; one belongs to the rule of low while the other to the whim and caprice of an absolute monarch. Therefore, the action of the Ceneral Manager in Spending the punel after it had already exhausted can hast be received as arbitrary and not in accordance with rules and therefore. it has to be set aside.
- 9. In Registration (U.M.) No. 314 on 1907, Suresh Prastd Choubey v. Union of India & others, in para 7 we had said so:

The Government-respondents have admitted that they included the name of respondent no.3 in the panel declared on 7.4.1982 on 22.2.1985 after the hallway board gave them instructions to enlarge the panel and to include the name of respondent no.3 as no had qualified in the selection held in 1981, but could not be empanelied because he was not senior anough. Since no panel existed after the panel of 7.4.1982 got exhausted, there was nothing which should have been enlarged and the order given by the Railway board by their letter no. E(NC)/1/83/PM1/45/NFTR, dated 30.1.1985 was as a matter of fact an ineffective order and could



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not be enforced. In this letter the Hailway board have taken the plea that in 1981 DLW administration did not take into account one post of Hindi Superintendent in the grade of Ms. 700-900 created in DLW and the consequent vacancy on account of the same in the category of Hindi Assistant Grade 1. They have further soid that the post was to be filled by a direct recruit carlier and after sometime when the Board decided that it should have been filled by promotion, they have taken action to fill it up as a regular measure and this was contrary justification given by DLW. There is no doubt that the post was sanctioned in 1981 but on the Covernment-respondents' our eversant this post fell in the quote of direct recognitment and it was only on 29.5.1982 that the board took a decision to fill it up by promotion. Thus at the time when this post was declared to be filled by promotion, the panel, as a result of the selections held in 1981, had already keen simalised and perhaps also exhausted. The blame, therefore, for not counting this vacancy could not have been thrown on the shoulders of DLA by the builday Board. The fact remained that the penal was minalised on 7.4.1982 and it that time the post of Hindi Superintendent was a direct recruitment post and it would not have created a consequential vectory which nould have been included in the total number of posts to be filled while forming the panel as a result of 1981 colection. Therefore, we are not convinced that the orders ciron by the heilway board were based on correct facts and that they were not in violation of the existing rules on the formation of panels, Such an order is, therefore, liable to be set aside as this may affect the promotion prospects of the petitioners, and thus inclusion of the respondent no.3 in the panel by enlarging it cannot be sustdined. *

Un the above considerations we allow the

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petition. The orders issued by the respondents on 15.3.1980, 18.3.1980 and (15.2.1982) which have been challenged by the petitioner, are quashed. The petitioner will be further eligible for Loing considered for the post of Sr. Clark in accordance with their seniority position which should be prepared in terms of para 302 of the Indian Railway Establishment Manual. The parties are left to hear their own costs.

Vice-Chairman

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PG.

Central Administrative Tribunal

Allahidid.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.

O.A.No.173/89(L)

Sri Pankaj Kumar Pandey

....Petitioner

Versus

Union of India and others

....Opposite Parties

ANNEXURE No.A-2

....P.T.O.

NORTHERN RAILWAY

Dated: 23_4-1983

Office Order No.E/

The under-noted employees, in Grade Ra. 260-400 (Rg) are appointed to officiate as gr. Clerk w.e.from 19.4.183 for 3 coutles on pay noted against each in Grade Rs. 330-560(Rs) purely temporary local and adhoc basia pending. quitability test and decision of the Petitions. This will not confer any claim for seniority and promotions in future. These promotions have been made in exegencies of service.

Place of Pay

```
Name
S.No.
                                        working.
                                                        380/-(R3.366/- +14/-
                                         TPP/AMV.
                                                        392/-(Rg.374/- +18/-)
     Sri Gurbachan Singh
                                          -do-
                                                        340/-(Ra.326/- +14/-)
           gadhoo Ram
                                          AMV / Depot
                                                        350/-(Rá.334/- +16/-)
           Brij Nath
                                          VMA\ 99T
                                                        392/-(Ra.374/- +18/-)
330/- (Ra.278/- +52/-)
330/-(Ra.284/- + 46/-)
           Rama Nand Yadav
                                          AMV/Stores
      44,
           s.Karmakar
                                          VMA
      11/
                               (g.C.)
 5.
           Fooran Magi
                                          ETD/CNB
      41
                                                         360/-(4a.350/- + 10/-)
           Bacche Lal
                                           AMV / Depot
      11
           Ram Gulam Yadav
 8.
                                                         330/-
                                           VYN/Depot
 9.
      -11
           Tej Pahadur Singh
                                                         330/-(Ra.290/- + 40/-)
                                           AMV / Depot.
      11
           Radhey Shyam
Panna Lal Seth
10.
                                                         390/-(R3.290/- + 40/-)
11,
      11
                                                         330/-(R_3.314/- + 16/-)
            Jawaher Lal- II(9.C.)
       11
 12,
                                                         330/-(Rg.278/- +52/r)
(3)
                                            -d o →
            Uma shanker
                                                          330/-(R<.314/- + 14/-)
 14.
            Pankaj Kumar Pandey
                                            -d o-
 15.
       11
                                                          330/-(Ra.290/- + 40/-)
             Bal Kichore
                                            -d o-
16.
             C.K. Panden
                                            CB/stores 330/- Ra.290/- +40/-
                                            AMN / Stores . 330/-(Ra. 290/- +40/-)
-do- 340/-(Ra. 326/-+ 14/-)
             B.D. Mighra
        ૈંહો
             K.N. Malviya
  <u> 1</u>9.
                                           --do-
        11
              Kamta Pd.
  20.
                                             -do-
                                                           330/-(Rd.290/- +40/-)
              Gulahan Lal
  21.
                                             -90-
              Puttu Lal Yadav
                                                           330/-(Ra.290/- +40/-)
   22.
                                             CB/Depot.
              Ram shanker
                                                           340/-(R4.326/- + 14/-)
   23,
         11
              R.D. Saxena
                                             AMV / De pot
  (24).
                                                           350/-(Rg.334/- +16/-)
350/-(Rg.334/- +16/-)
         11
              Ram Milan Tewari
                                             DST/CB.
  25.
         11
              Mannu Ram
                                             AMV/Depot
   26
                                                           330/-(R<sub>2</sub>,278/- +52/-)
         11
              Shiv Balak
                                  (3:C')
                                             VYN/Depot
              L.N. Tharma
                                             AMV/Depot
                                                           330/-(R*.278/- +52/-)
  <sup>2</sup> 8)
              Jagdich Pd.grivastava
                                             CB/Depot
  29.
                                                           330/-(Rg.320/- + 10/-)
              Rama Shanker
                                             AMV/Depot
 301
31.
                                                           330/-(R4.384/- +46/-)
350/-(R4.334/- +16/-)
             Baboo Singh
                                             ETD/CNB
        **
             Ram Adhar Singh
                                             AMV/Depot
                                                           330/-(Rs.278/-+ 52/-)
             Shyam Sunder
                                             CB/Depot.
 33.
                                                           330/-(R= 278/- +52/-)
330/-(R= 290/- +40/-)
             Radhey Lal Yadav
                                  (sc.)
 34.
                                             CB/Depot
             Jang Bahadur Shukla
 35.
                                            AMV/Depot
                                                           330/-(Ra.290/- +40/-)
              .N. Tewari
                                            TPP/AMV
 36.
                                                           330/-(Rg.290/- + 40/-)
       -11
             C.N. Tripathi.
 37.
                                            D3 L/CB
                                                           330/-(Rz.320/- + 10/-)
       #1
           l Jagmohan Lal
                                            CB/Depot.
38.
39.
                                                          330/-(R=.290/- + 40/-)
                               (3.C.)
            Sankatha Pd.
                                            AMV Depot
                                                          330/-(R3.320/- + 10/-)
            T.N. Shukla
                                            CB/Depot
40.
                                                          330/-(Rq.314/- +16/-)
350/-(Rq.334/- +16/-)
            R.s. Pandey
                                            -do-
41
            Mohd Yamin
                                           TPP/AMV
42.
                                                         350/-(Ra · 334/- +16/-)

330/-(Ra · 334/- +16/-)

350/-(Ra · 334/- +16/-)

330/-(Ra · 234/- +16/-)

330/-(Ra · 278/- +40/-)

340/-(Ra · 278/- +52/-)
      **
            V.N. Asthana
                                           CB/Depot
43.
      Ħ
           Padam Lal
                                           AMV/Depot.
44.
      11
           3.N.~Trivedi
                               (3.C.)
                                          CB/Depot.
45.
      11
           Paras Ram Singh
                                           AMV/Depot.
                                          CB/Depot.
                                                         340/-(R-.326/- +14/-)
```

Contd....2..)

```
Place of .
                                                                                          working.CB/Depot 330/=(Rq.278/-+ 52/-)
                        Name
                          Kiaham Lal.
                                                                                                                         Rs.330/-(Rs.314/- +16/-)
                     Mohan Lal Strok
                                                                                          AMV/Depot
                                                                                                                         Rg.330/-(Ra.290/- 440/-)
                                                                                           AMV/Depot
                                                                                                                         Rs.330/-(Ra.290/- + 40/-)
                                                                                           AMV/Depot
                                                               (g.C.)
                      Fhai Dal
                                                                                                                         Ra.330/-(Ra.290/- +40/-)
Ra.330/-(Ra.308/- + 22/-)
                                                                                           -do-
                      Sonan Dal
50.
                      Chandra Pal Singh
Kailagh Pandey
                                                                                           	ext{VMA} \setminus 	ext{QT}
                                                                                                                          Ra.330/-.
                                                                                           VYN
                                                                                                                          Rs.330/-(Rs.314/- +16/-)
                                                                                            VMA
                                                                  (g.C.)
                                                                                                                         Ra. 330/-(Ra. 290/- +40/-)
Ra. 330/-(Ra. 284/- +46/-)
Ra. 330/-(Ra. 284/- + 46/-)
Ra. 330/-(Ra. 284/- + 46/-)
Ra. 330/-(Ra. 284/- +46/-)
Ra. 330/-(Ra. 284/- +46/-)
                      Ram-Nath
54.
                                                                                            AMV Depot
                       Raffisha Ram
                                                                                            -do-
                       Shiv Kumar Migra -I
                                                                                            -do-
                       K.D. Tripathi
 56.
                                                                                            CB/Depot
                       D.C.gribagteva
 57.
                                                                                            CERTETD)
 58.
                       N.K. gharma
                                                                                                                           R# . 330/-(R# . 284/- +46/-)
                                                                                             AMV/Depot
  59.gmt. Mehar Fatima
                                                                                            ANV / Depot . Rg . 330/-(Rg . -do-)
                        H.N. Ram
     O (55%
                                                                                                                           Ra.330/-(Ra. -do-
                        Kartar singh (3.C.)
                                                                                             CNB
 61.
                                                                                                                            Rg. 330/-(Rq. -do-
Rg. 330/-(Rq. -do-
Rg. 330/-(Rq. 296/- +34/-)
                                                                                            \Lambda_{\Lambda}N
                        Satrughan Pagwan(5.0.)
  62.
                        Bishamohar Dayal(9.C.)
                                                                                              AMV / De pot
  63.
                                                                                              AMV/De pot
                                                                       (g.C.)
                         Lal jį Pasi
                                                                                                                            Ra.330/-(Ra.284/- + 46/-)
  64.
                                                                   AMV/Depot (s.C.) ETD/配/Depot
                                                                                                                            Ra.330/-(Ra.278/- +52/-)
Ra.330/-(Ra.278/- +52/-)
Ra.330/-(Ra.296/- + 34/-)
Ra.330/-(Ra.278/- + 52/-)
  65.
66.
                         ghiv Behari
                         ghiv Ram
                         Girja shanker (S.C.) To AH / Daret
  67.
                                                                                              TPP MAMV
                         Mahadeo Fal
  68.
                                                                                               AMV/Depot
                          g.P. Daga:
   69.
                                                                                                                             Ps. 530/-(Ra.
                                                                                              TEL AWA
                          A.K. Adhikari (3.C.)
                                                                                                                             Rs. 330/-(Rs. Ps. 330/-(Rs. Rs. 330/-(rs. Rs. 330/-(Rs. 
   70.
                                                                                                                                                                            -do-
                          Panchanan Pandit(S.C.)
                                                                                              CB/Depot.
    71.
                                                                                                                                                                          -d o-
                                                                                               TEAL Debot
    72.
                          Mohd Sajid
                                                                                               CNB
                                                                                                                                                                          -do-
                           Azizuadin Siddique
                                                                                                                                                                          -d o-
                                                                                              AIN / Depot
                         H.s. Maurya
                                                                                                                                                                          -do-
                                                                                               amv/Depot. Ra.330/-(Ra.
                           A.K. Malviya
                           Controller of Stores, 8
                N.Rly., Alambagh ALucknow.
     Copy forwarded to
                 S.A.O.(W)/N.Rly., lambagh, Lucknow.
                 S.A.O.(W)/N."ly., Charbagh, Luckno
D.C.O.S./N., ly., Charbagh, Lucknow.
A.C.O.S./ETD/CNB.
                                                                (6) A.C.O.S./DSL/CB_Lucknow.
                  A.C.O.S./VYN
                  A.C.O.S./T.P.P.AMV/Lucknov.
                  H.C./Billg.AMV/Charbagh.
      8.
                  Parties Concerned
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RK.23/4



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.

O.A.No.173/89(L)

Sri Pankaj Kumar Pandey

....Petitioner

Versus

Union of India and others

...Opposite Parties

ANNEXURE No.A-3

....P.T.O

		AND THE PARTY OF T	LETRATIVE TR NAL BENCH LL Rodd, ALI	IBUNAL Thabad	
	No.CAT/Alla/	MANAGEMENT AND ADDRESS AND ADD		bad, the	12.83
		OFF ICE			
	Registration	No12-62	ラ ^{f 198} ブホ	. Anne	were M3
2 may by	of Ro	versus	nom Rue	Ap	plic _{an} .
Jecour Adr Joseph 1178)		1.00	25. 67	Re	speneral transfer
	A copy	of the Tribu	nal's Order/. s forwarded f	Judgement dete	16778)
		3, 100		Ishb	~ .
	To	order	Judgament Da	16.17 S	
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	DK		•	15	\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHAEAD.

Registration (T.A.) No.627 of 1987

Ram Siromani Pandey & another Petitioner-Application Versus

Union of India & others Respondents.

Hon'ble S. Zahcer Hasan, V.C. Hon'ble Ajay Johri, A.M.

(Delivered by Hon. Ajay Johri, A.M.)

Writ Petition No.1027 of 1982, Ram Eiromani Pandey & another v. Union of India & others, has been received on transfer from the High Court of Judicature at Allahabad, Lucknow Bench, Backnow under Section 29 of the Administrative Tribunals Act XIII of 1985. In this writ petition the order dated 28.1.1982 passed by respondent no.2 determining the seniority of the petitioners vis-a-vis the respondents 5 to 18 (private respondents) and the order dated 18.2.1982 rejecting the petitioners' representations against the order of 28.1.8 and another order dated 15.2.1982 calling persons to appear in the suitability test for the post of &r. Clerk have been challenged. The potitioners' case is that the petitioner no.1 was promoted to the post of Clerk on ad hoc basis in September, 1972 and since then he has been continuously working on this post. He was regularis in 1977 by a selection in which he along with others appeared and qualified and he was put on the panel announced on 4.11.1977. In the case of petitioner no.2, he was promoted in December, 1974 as a Clerk and was also

-12 1-

regularised in the panel of 4.11.1977. The private respondents were promoted to the post of Clerk from the post of Khallasi long after the promotions of the petitioners. Respondent nos. 5 to 10 were promoted in Movember, 1977 while respondents 11 to 18 on 18.3.1980. These private respondents had also been called to appear in the selection held in 1977 and were declared success ful, as a result of which their names were also include in the panel announced on 4.11.1977. The Governmentrespondents, however, have not held any test earlier to 1977, though the petitioner no.1 was put to officiate in 1972 and the petitioner no.2 in 1974. By the impugned order dated 28.1.1982 respondents 5 to 18 were made sen: to petitioners nos. 1 and 2. Feeling aggrieved by the aforesaid impugned order they represented on 16.12.1982 for the correction of the seniority list, but their representations were rejected. Thereafter respondents 5 to 18 have been called to appear in the suitability test for promotion to the post of Er. Clerk on 4.3.1982, while the petitioners have not been called, though they claimed themselves to be senior to the private respondents 5 to 18. According to the petitioners the post of Br. Clerk is a non-selection post and the persons senior in service have a preferencial right to be considered for promotion. The claim of remiority by the petitioners is on the grounds that they were promoted long before the promotion of private respondents 5 to 18. Under para 302 of the Indian Reilway Establishment Manual seniority should be determined with reference to the date of promotion, but the Government-respondents ignored this critaria. They have, therefore, prayed for the





issue of a writ in the nature of certiorari quashing the impugned order dated 28.1.1982 and the orders dated 18.2.1982 and 15.2.1982 (Annexures 'I', 'II' & 'III' to the writ petition), and for the issue of a mandamus commanding the answering requondents to determine the seniority of the petitioners vis-s-vis respondents 5 to 18 in accordance with the provisions contained in para 302 of the Indian Railway Establishment Manual and to consider the petitioners and to allow them to appear in the suitability test for promotion of Er. Clerks.

2. According to the respondent no.1 the semioris of all the 53 employees, who had been finally brought on the panel declared on 4.11.1977 has been maintained vide Office Order No. E/20, dated 28.1.1982 and the persone called to appear in the suitability test for promotion of Sr. Clerk were not junior to the petitioners. The promotion of petitioner no.1 made in September, 1972 was a temporary ad hoc arrangement and the petiticner no.2 was made in December, 1974. Both the petitioners continue to work on ad hoc basis and were allowed to draw increments. According to them about 300 class IV employees were called for written test for selection as Clerks against the vacancies reserved for promotecs in the year 1977. 103 persons qualified in the written test put of which 37 were placed on the provisional panel of promotee quota by a duly constituted relection Board. Subsequently 3 Scheduled Casto candidates' names were added against the de-reservation of posts reserved for Scheduled Triber and four more persons were placed on the panel on the representation of the recognised Union after a review of the result by the competent authority and their interview. In March, 1980 the General Manager

extended the panel and thus all the remaining persons were put on the panel and their names were interpolated in accordance with their basic seniority. Petitioner no. was too junior and petitioner no.2 was still lower in the list, therefore, the claim of the petitioners that xixty they are seniors is incorrect and without basis. They have denied that para 302 of the Indian Railway Istablis ment Manual applied to their case. According to the Government-respondents the inter se seniority cannot be aviltered, therefore, the respondents 5 to 18, who were seniors to the petitioners, were placed senior to them. The work on ad hoc basis since 1972 for petitioner no.1 or 1974 for petitioner no.2 does not give tham seniority because respondents 5 to 18 are senior by virtue of thei date of appointments and their inver se seniority could not be disturbed by the ad hoc temporary officiating arrangements in which the petitioners were puty The seniority has been fixed strictly in terms of para 202 of the Indian Reilway Establishment Manual. The petitioners had appeared in the test hold in 1977 without any claim about their having already acquired seniorityon the basis of ad hoc promotion.

parties. Eri R.C. Saxena, learned counsel for the magnificationers, made a submission that respondents 5 to 18 had failed in the test held in 1977 and the inclusion of their names even by review of the results on the request of the Union cannot be accepted. The panel had exhausted. Its currency was two years and it had become non-existent there was also no administrative error in the formation of the panel and the names were included in March, 1980. The officiating period of the petitioners should also



count for seniority in the same manner as confirmation is counted for seniority. Eri R.K. Nigam, the learned counsel for some of the privat: respondents, however, mentioned that there were five tran-sections before which the panel formed in 1977 was finalised. Initially 31 persons were promoted, thereafter another 6 E.C. candidates were added and then another 7 persons were added during 1978 and finally 9 more were added before the panel became final.

- Respondents had repetited the contentions on the grounds that officiating promotion could not give the benefit of seniority to the potitioners as they had not become the members of the service. He has relied on the case of P.D. Agarwal & others v. State of U.P. & others (1987) (4) SLR 136).
- In this writ petition what has been challenged is an order dated 28.1.1982 which says that the employees whose names were included in the panel declared on 4.11.1977 are not eligible for proforms fixation as they were promoted as Clerks in the grade of 18.260-400 (RE) after their cases were considered and names included in the panel as a result of the special request made by the Union and not due to administrative error. The letter further says that all the men who have now finally been included will retain their original inser se seniority in the panel and accordingly the Office Order dated 30.10.78 is modified and they listed 53 names on the basis of the inter se seniority. This order apply to certain persons who were included in the panel declared on 4.10.1977 on the special request made by the Union and it denied them proforms fixation. The other order that has been

-1 6 to

dated impugned is/18.2.1982 on the representations made by the petitioners on 16.2.1982 saying that the ad hoc promotions gives no claim and the persons who have brought on one and the same panel will maintain their original seniority, the inter se seniority not being disturbed. The third impugned order that has been challenged by the petitioners is dated 15.2.1982 which gives a list of the clerks working in the grade of b.260-400 (RS), who were required to appear in the suitability test for promotion as Senior Clarks. The petitioners have mk further askeds for determination of the reniority in accordance with the provisions contained in para 302 of the Indian Railway Establishment Manual. In the grounds for prefering the writ petition they have only mentioned that seniority given to respondents 5 to 18 was in contravention of the statutory provisions of para 302 of the Indian Railway Establishment Manual because the petitione were promoted much earlier than the respondents 5 to 18 and because their representations for giving them seniori ty from the date they started officiating have been rejected.

Manual is on the subject of Senicrity in Initial Recruitment Grade. It mays that seniority among the incumbents of a post in a grade is governed by the dare of appointment to the grade. It further goes on to may that in categories of posts partially filled by direct recruitment and partially by promotion, seniority should be determined by the date of promotion in the case of a promotee and date of joining of the working post in the case of direct recruit subject to maintenance of inter seniority of promotees and direct recruits among themsely

THE THE

The petitioners' claim is that since they started work! On ad hoc basis in 1972 and 1974 they should be given senierity from those dates.

(AIR 1987 S.C. 424) the Hon'ble Supreme Court had observed thus :-

"According to the accepted canons of service jurisprudence seniority of e person appointed must be reckoned from the date he becomes a member of the service......It is well settled that an ad hoc or fortuitous appointment on a temporary or stop-gap basis cannot be taken into account for the purpose of seniority even if the appointment was qualified to hold the post of a regular basis, as such temporary tenure hardly counts for seniority in any system of service jurisprudence."

of U.P. & others (1987 (4) SIR 134) in para 27 of the judgment the Hon ble Supreme Court had observed thus :-

made by this Court in the case of State of Gujrat v. C.C. Desai, (1974) 2 ECR 255. Therefore we make it clear that the period of service rendered by the school appointed has been duly regularised in accordance with the regularisation rules cannot be taken into account in reckoning their seniority in service. Their seniority in service will be counted only from the date when such ad hoc appointees after regularisation in accordance with concerned rules have become realize of the service.

9. The above ratios makes it clear that the period of service rendered by the ad hoc appointees before their services have been duly regularized in accordance with the regularization rules cannot be taken

into account in reckoning their seniority in service. The length of continuous officiation Cannot be reckoned as basis for determining the seniority in case of those who are appointed in purely ad hoc stop-gap arrangement basis against the rules of regular promotion. Seniority can only be reckoned from the date a person becomes a member of the service. The Hon'tle Supreme Court had held in Ashok Gulati's case that no principle or rule lays dow that the length of continuous officiation is the only relevant criteria in determining seniority in a particula grade or cadre irrespective of any specific rule of seniority to the contrary. They had further said that the principles laid down in the two leading cases of 'N.K. Chauhan & S.B. Patwardhan' which were reiterated by them and in 'Baleshwar Dass's case! and subsequently followed in several decisions are not an authority for any such proposition.

10. There is no doubt that the petitioners were appointed on ad hoc basis, one in 1972 and the other in 1974. In view of the aforesaid pronouncement by the Hon. Supreme (ourt the period of continuous officiation cannot be counted for giving them seniority and, therefore, their petition on the ground that they should be given seniority/on the baris of their empanelment on 4.11.1977 but on the basis of their continuous officiation after their ad hoc promotions is liable to be rejected.

On the above considerations we dismiss this Pribunal rit petition without any order as to costs.

Vice-Chairman.

Member (A).

Dated: December 14 , 1987. PG.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.

O.A.No.173/89(L)

Sri Pankaj Kumar Pandey

...Petitioner

Versus

Union of India and others

....Opposite Parties

ANNEXURE No.A-4

No.247-E

Dated 24.9.88

To,

Sri Pankaj Kumar Pandey, Clerk. Dy.C.O.S. Office, N.Rly., Alambagh, Lucknow.

Sub :- Application dated 6.9.88.

With reference to your application quoted above you are informed that the suitability test for the post of Sr.Clerk gr. Rs.330-560(RS)/1200-2040(RPS) held in year 1982 has been quashed by the Central Administrative Tribunal, hence the question of announcement of the result of that test does not arise.

Since you failed in the suitability test held for the post in July,'88 it is regretted to inform you that this office can not help you at this stage.

Sd/for Dy. Controller of Stores,
N.Rly., Alambagh, LKO.

TRUE COPY

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.



O.A.No.173/89(L)

Pankaj Kumar Pandey

....Petitioner

Versus

Union of India and others

....Opposite Parties

ANNEXURE No.A-5

पत्र सं0 247-ई0

दिनांक ।-।।-88

भण्डार नियन्त्रक, उ0रे0, बड़ौदा हाउस, नई दिल्ली ।

विषय :- श्री पंकज कुमार पाण्डेय, लिपिक का प्रार्थना पत्र दिनांक 6-9-88.

संदर्भ :- आपका पत्रांक 92-एस0/।/स्टाफ़-ए0एम0वी0/517/5 एस0जी0 दिनांक ।0/17-10-88.

उपरोक्त संदर्भ में यह सूचित करना है कि श्री पंकज कुमार को उचित उत्तर दिया जा चुका है कि सन् 1982 में हुए वरिष्ठ लिपिक के 'सूटेबिलिटी टेस्ट' के परिणाम को घोषित करने का प्रश्न ही नहीं उठता क्योंकि वह केन्द्रीय प्रशासिनक अधिकरण के आदेश द्वारा 'क्वैश' कर दिया गया है और निर्णय के बाद की गई जुलाई, '88 के 'सूटेबिलिटी टेस्ट' में असफल होने के कारण कुछ भी नहीं हो सकता है अत: वरिष्ठ लिपिक के तदर्थ प्रोन्नित से लिपिक के पद पर लगाना नियमानुकूल है। श्री पाण्डेय ने इस उत्तर के प्रतिकूल आगे कुछ भी नहीं लिखा है।

ह0/-कृते उप भण्डार नियन्त्रक, उ0रे0, आलमबाग, लख़नऊ ।

सत्य प्रतिलिपि



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW. O.A.No.173/89(L)

Pankaj Kumar Pandey

...Petitioner

Versus

Union of India & others

....Opposite Parties

ANNEXURE No.A-6

पत्र संख्या- 247 ई0/।

दिनांक 16.7.88

श्री लालता प्रसाद, वरिष्ठ लिपिक (तदर्थ), आलमबाग भंडार ।

विषय :- सूटेबिलिटी टेस्ट ।

आप दिनांक 21.7.88 को इस कार्यालय में होने वाली सूटेबिलिटी परीक्षा में सिम्मिलित हो । आपका नाम एस0पी0 नायक के नीचे रखा गया है ।

> ह0 | कृते उप भण्डार नियन्त्रक, उ0रे0, आलमबागु, लख़नऊ ॥

सत्य प्रतिलिपि